

## BEFORE THE NATIONAL GREEN TRIBUNAL

## WESTERN ZONE BENCH, PUNE

## ORIGINAL APPLICATION NO. 207 OF 2023 (WZ)

The Corner Coop Housing Society Ltd. ... Applicant

Versus

Member Secretary, MPCB &amp; Anr. .... Respondents



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*J. Parekh*

Advocate for the Applicant

*A. D. S.*



*A.*

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**AFFIDAVIT IN REPLY OF THE APPLICANT**

I, Smt Pravina Doshi, adult, Indian Inhabitant aged 65 yr  
Secretary of the Applicant Society, having address at 1<sup>st</sup> floor,  
The Corner Co operative Housing Society Ltd., Junction of  
Devidas lane & Link Road, Devki Nagar, Borivali (West), Mumbai-  
400103 do hereby solemnly affirm and state as under:-

1. I say that, I am residing at the abovementioned address and member of the Applicant society registered u/no MUM/WR-N/HSG/TC/15695/2016-17 dated 19.1.2017. I say that the residents of the locality are severely affected by the heavy air pollution, noise pollution resulting into health issues affecting the quality of life. I say that the Applicant society and other neighbouring societies are adversely affected by the temporary Ready Mix Concrete plant (RMC) plant situated on plot bearing CTS no. 1490 of Village Eksar North off Link Road Borivali (West), Mumbai.

*P. P. Doshi*

2. I say and submit that, the said temporary RMC Plant has violated the terms and conditions on which the permission and approval was granted and also resulted into nuisance and pollution for the local residence. The members of the Applicant society and other societies in vicinity being citizens of India are entitled to all the rights guaranteed under Article 21 of the Constitution of India. I say that all the residents of the societies in the nearby area including residents of the society are entitles to basis human Rights such as fresh air, clean water and pollution free environment. There are nearly 2500 to 3000 residents/souls residing near / within 100 mtrs of RMC plant. By way of present application, the Applicant are seeking reliefs to relocate /dismantle RMC Plant which was operating in violation with respect to permission granted and seek directions to implement measures to control air /noise pollution due to parking of BMC Vehicles on an unpaved plot of land in no development zone. Without prejudice to what is stated herein above, I submit factual matrix which compelled the applicant society to file present application for protection of their rights.



3. I say that the applicant society is located at the junction of New Link Road and Devidas Lane at Borivali. On the other side of the New link road, opposite to the society is the area where there are few shops, two to three restaurants, location of RMC plant, parking in no development zone and mangroves area. The list of society which are surrounding the Applicant society and supporting the issues raised in the present application is given below :

J. P. Doshi

Name of the Society	Address
Olive Apartment	New Link Road, Eksar Road, Borivali West
Shree Sheetal CHS Ltd	Behind Shanti Ashram Bus Depot Dr Kalpana Chawla Marg, Borivali west
Swati CHS Ltd	Devidas Extn Road, Eksar Village, New Devki Nagar, Borivali west
Hemgiri CHS Ltd	Devki Nagar, Eksar Road , Borivali west
Om Prathmesh CHS Ltd.	Jay Pali hill, Near Shanti Ashram, Borivali west
Suraj Darshan CHS Ltd	Shanti Ashram Bus depot , Kalpana Chawla Road



All these societies have also raised their concern and protest/complaint against the RMC Plant operating in complete violation. I say that these societies are nearby to Applicant society with location nearby to RMC plant.

4. I say and submit that that as per the records and information available with the Applicant society, a proposal for establishing a temporary RMC plant on the plot bearing CTS no 1490 of village Eksar North off link Road, Borivali (West) Mumbai was submitted to Brihan Mumbai Municipal Corporation (**hereinafter referred to as BMC**) by Mr Afgan B Khan one of the partner of M/s N.N. Enterprises.

*A. P. Dongardive*  
3

5. I say that as per the records submitted to BMC for establishing temporary plant, the plot on which the RMC proposed is situated in a No Development Zone accessible by 36.60 mtr wide Link road on the east of the plot. The said plot is owned by Shri Prabhakar Kashinath Mhatre who has given the said plot on leave and license basis to M/s. N.N. Enterprises.
6. I humbly submit that the said approval is granted on 06.01.2021 pursuant to the NOC issued by the CFO and Respondent no.1 Maharashtra Pollution Control Board (*hereinafter referred to as the MPCB*) and considering letter addressed by the Ultra Tech Cement Ltd. for proposing RMC Plant for ongoing Metro project's requirement. I say and submit that the said approval is subject to various conditions mentioned in the approval letter. For the sake of convenience, the details of the proposal of RMC Plant with approval are given in the tabular form.



Dates	Details
7.03.2020	<p>Proposal for RMC Plant - features</p> <ul style="list-style-type: none"> <li>• Electromotive power of 300 KW alongwith temporary structures like aggregate bin, water tank, slurry tank, space for panel room, DG platform, Batch cabin, blower room etc. total area admeasuring 469.61. sq. mtr.</li> <li>• Letter for temporary RMC plant requirement for on going Metro project by Ultratech</li> </ul>

	Cement
06.10.2020	<p>Approval granted by the BMC subject to</p> <ul style="list-style-type: none"> <li>• Compliance of CFO NOC – dated 19.03.2020</li> <li>• Compliance of MPCB Consent dated 08.09.2020</li> <li>• Adequate safeguards for preventing dispersal of dust particles through Air or even other wise</li> <li>• That nuisance or pollution shall be abated and necessary measures shall be taken</li> <li>• That above permission stands cancelled on breach of any condition mention in approval letter.</li> </ul>

I say that it is evident from the approval granted that all requisite conditions were to be complied and fulfilled alongwith adequate measures to abate nuisance and pollution to nearby residential locality. Hereto marked and annexed is the Copy of the Approval dated 06.10.2021 as **Annexure 1**.

7. I say that Respondent MPCB has issued consent on 08.09.2020 to M/s. N.N enterprises for establishing **Ready Mix Concrete (RMC)** for Captive purpose only in respect of metro projects. This consent was issued subject to various conditions under Water (Prevention & Control of Pollution Act) 1974, Air (Prevention & Control of Pollution) Act, 1981 and other conditions. I say that the consent to establish the RMC plant was only for Captive purpose considering on going Metro



Project. The condition no 5 to 9 of the consent dated 08.09.2020 reproduce herein:

" (i) the Applicant i.e the N.N Enterprises - Respondent herein shall fully cover the plant from Four side and top using Tin Sheet.

ii) The Applicant shall install a comprehensive control system consisting of control equipment as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutant to the following standards

a. Control equipment:

(a) Air pollution Control

(i) In house measures

- 1) All material transfer point should be covered.
- 2) Barricading all around the periphery of the plot boundary with the height of minimum 20 feet or 5 feet above free fall air emission area, whichever is higher with appropriate material. Same may extend above with netlon clothing whenever required
- 3) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
- 4) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5mtr on all sides. The foliage of the trees shall adequately cover are up to about 20m height.
- 5) Internal work area shall be cement concreted /asphalted



- 6) Daily cleaning /removal of the dust accumulation inside the plant (dry/wet) shall be carryout, with industrial vacuum cleaner
- 7) Two level tyre washing facility shall be provided at entry and exit points for transit mixtures.

**(ii) Raw Material storage & Handling;**

1. Storage silos of Cement & Fly ash shall be equipped with adequate capacity of dust collection system such as multi cyclone followed by bag house assembly.
2. Handling of cement, sand fly ash and aggregation shall be carried out with mechanical closed system only
3. Manual operations shall be permitted only in closed shed, equipped with the dust control system at the loading point as well as roof top secondary dust system.
4. All conveyor belts of sand, aggregate shall be covered with tin sheets and at transfer point dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi cyclone followed by bag house, so as to limit dust emission
6. Storage are of sand and aggregate shall be equipped with roof top water sprinkler system
7. The operation of the plant shall be interlocked with air pollution control devices.

*P. A. Dongardive*



8. *Alternative power supply system, should cover both the production and Air pollution control system*
9. *Fogging type sprinkler system shall be provided"*

The Condition no. 10(iii) records that " *The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75Db(A) during day time and 70Db(A) during night time. Daytime is reckoned in between 6 a.m and a.m and nighttime in reckoned between 9 pm and 6 a.m .*

Other conditions 1) *Industry shall not cause any nuisance into the surrounding area.*

2) *Ready mix concrete industry shall not cause any nuisance into the surrounding area pollution (Regulation and control ) Rule 2000, to control Noise Pollution.,*

Condition no 11 (xv) of the said consent states that " *The RMC plants where the norms are not followed and the technology is old (star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines with in the year. The renewal of Maharashtra Pollution Control Board 's Consent shall be considered only after implementation of new guidelines their consent in compliance with guideline within year."*

***Hereto marked and annexed Annexure 2 is the copy of the consent dated 08.09.2020.***

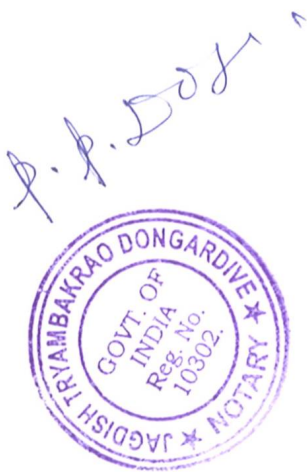
8. It is pertinent to note and submit here that as per condition no.5, the N.N Enterprises - Respondent herein



need to have daily cleaning of the dust accumulation, the internal area of work has to be concreted or asphalted and Water sprinkling /chemical dust stabilizing system has to be operated. Further as per condition no 6 the storage area shall also be equipped with the roof top sprinkler system and fogging type of sprinkler system to be provided. I say and submit that the fugitive dust particulars/ air pollutant were emitted and there was not a single steps taken to control flyash and sand particles which led to air pollution/ noise pollution in the area / vicinity.

9. The Respondent MPCB consent letter for establishing RMC plant also records that captive plant shall carry out air ambient quality monitoring twice in a week for 24 hours. The operation of the RMC Plant was permitted during day time only from 6.00 am to 10.pm. It is pertinent to note that the vide the said consent, the RMC Plant shall provide adequate Air Pollution control arrangement at the source and comply with all provision under the Air (Prevention and Control of Pollution) Act, 1981.

10. I submit that in spite of various conditions prescribed by the Respondent MPCB and BMC, M/s. N.N enterprise has failed to comply with the said conditions, thereby causing severe health hazard for the locals residing in the area/vicinity. Moreover, the dust particles settling in the homes of the residents including areas around the RMC



plant like mangroves, water sources, and thus causing serious concerns. In spite of the permission granted to operate during day time only, the RMC plant has been functional day and night (24hrs) which has caused nuisance, noise pollution and air pollution to local citizens thereby depriving them of their basic rights. There are many senior citizens & children residing who faced serious issues.

11. I say that local residents especially senior citizens near the RMC plants were experience respiratory disease and emission from RMC plants dust/cement air pollutant spread in the vicinity are the threat to seniors citizens, children in the area.

12. I say and submit that as the RMC plant operations in blatant violation of the stringent conditions being

- a) Operational during day and night, causing 24 hours pollution, in violation of the conditions to work during day time only as prescribed in the consent issued by MPCB.
- b) Tree plantation along the periphery inside the boundary of the RMC premises is not carried out
- c) Daily cleaning of the removal of dust accumulation inside the plant dry and wet appears to be not carried out.
- d) Water sprinkling /chemical dust stabilizing agent spraying system inside the premises cannot be said to complied with.



- e) Internal work area shall be concreted/ asphalted is not complied with
- f) Operating day night will exceed the production limit thereby violating the same
- g) Covering the plant from all four sides and top using tin sheets and operating the plant with in interlocking air pollution control devices seems not to have complied with
- h) The consent give was for captive purpose; however, the plant was not supplying to Delhi metro rail corporation which shows it was commercial plant
- i) Necessary measures to curb noise pollution and nuisance in surrounding area by fugitive dust emission is not controlled which is evident from the photographs which are hereto annexed and marked as **Annexure 3 collectively**.



I submit that it is evident from the photographs that the dust particles settle outside the area of the RMC Plant which spread across in the air thereby by reducing the Air quality standards. I say that the more than 2500 to 3000 residents, especially senior citizen had problem with the noise pollution and nuisance as the RMC plant was functional even during the night time beyond the permission granted thus violating basic consent. No satisfactory measures are seen to be taken to control the fugitive dust particles and fly ash which were settling in the

surrounding area. The RMC plant was functional during the day and night without complying necessary conditions and implementing control measures causing danger to environment and surrounding area.

The pictures which are taken in the year 2021, it is clear that no water sprinkling, asphaltting etc is provided with. I humbly submit that it appears no authority have inspected the premises after issuing consent to monitor whether conditions are complied with or not.

13. I say and submit that RMC Plant requires a large amount of space for storage of raw material, production equipment and finished products. It causes lot of dust, especially during the loading and unloading of Cement and other material require for the final product. This to and fro of material on regular basis will result in extreme Air pollution. It is also submitted that the RMC Plant can generate a lot of noise pollution from the operation of the equipment, such as mixers conveyors and pumps. It uses lot of water for mixing and cleaning equipments and this can lead to runoff and discharge of waste water that can contain high levels of pollutants.

14. I say that since it was causing health hazard with no satisfactory measures taken, the nearby residents who were suffering from health issues, respiratory problems and constant illness due the deterioration of air ambience, submitted a complaint to Respondent MPCB and local



corporators to take cognizance of RMC plant establish in no Development zone close to the residence violating stringent condition laid down.

15. I say that a list of complaint letters submitted to Respondent MPCB is tabulated herein below. I say vide the said complaint letter residents have protested and taken objection against the operation of RMC plant within 100mtrs of No Development Zone operational in complete violation of consent. It is recorded that nearby society - housing is covered with dust and cement which enters homes of all nearby residents and causing health hazards. It is also recorded that there Multispecialty hospital being Lotus Hospital on the New link road opposite to RMC Plant, Eye clinics and child nursing home operating (junction) in the area close by. **Vide the said letter there is request to revoke the permissions and approval give to the RMC Plant.** Hereto marked and annexed collectively are the complaint letters submitted to Respondent MPCB as **Annexure 4.**

Sr No	Date	Name of the Society
1	01.03.2021	Olive Apartment
2	01.03.2021	Shree Sheetal CHS Ltd
3	18.02.2021	Swati CHS Ltd
4	15.02.2021	Hemgiri CHS Ltd
5	15.02.2021	Om Prathmesh CHS Ltd.
6	11.02.2021	Suraj Darshan CHS Ltd
7	11.02.2021	The Corner CHS Ltd



16. The Lotus Multispeciality Hospital, situated on New line road and Deviki nagar has also submitted a letter to MPCB on 16.02.2021 recording and raising concerns of the health of admitted patients as well as new born babies. Vide the said letter the hospital is requesting to consider its concern due to pollution on the treatment of patients. Hereto marked and annexed is the copy of the letter dated 16.02.2021 as **Annexure 5**. Vide letter dated 25.02.2021 the Infigo eyecare Hospital has submitted their complaint to BMC, local authority recording their objection against the RMC plant operating in the area affecting the treatment of patients. Hereto marked and annexed as **Annexure 6** is the copy of the letter dated 25.02.2021.

17. I say that in spite of the protest on 10.06.2021 Respondent MPCB has renewed consent to operate under Green Category for the period upto 31.05.2024. Even while renewing consent, there are various conditions/requisites to be complied for operation of the said RMC plant. I say that as per Schedule II of the aforesaid consent, M/s. N.N. Enterprises shall maintain air pollution control system for not exceeding the limits mentioned in the table. The provisions of Noise (Regulation and control) Rule 2000 shall be complied to control noise pollution. I submit that according to Schedule IV, necessary measures shall have to be taken to ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the



factory premises. The RMC plant holder shall have to submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences. I say that these conditions are not complied with as the plant was functioning in blatant violation of all conditions. Hereto marked and annexed is the copy of the consent dated 10.06.2021 as **Annexure 7**.

18. It is pertinent to note that the said RMC unit is not supplying to Delhi Metro Unit which is evident from the letter dated 27.12.2021 which is hereto marked and annexed as **Annexure 8**. The permission granted to RMC Plant was for captive purpose only. Therefore this plant cannot be considered as captive RMC plant but a commercial plant on the basis of aforesaid letter. I humbly submit that necessary submission with supportive documents are required to ascertain whether the operation was as per the consent. I say the permission granted by the local body is without any public hearing.



19. I say that there are various Notification circulars in respect of operation of RMC plants. There are revised guidelines issued by the Local body BMC with effect from 01.07.2011 which are hereto marked and annexed as **Annexure 9**

20. I say that Respondent MPCB has issued guidelines for ready mix Concrete Plant (RMC) in State of Maharashtra on 7<sup>th</sup> November, 2016 which is hereto marked and

annexed as **Annexure 10**. The said notification is issued as additional control measures to abate and mitigate pollution and to protect public health in the surrounding areas wherein RMC plant are proposed. Necessary permission and NOC from the local body and appropriate planning authority are required. As per the said notification no RMC plant shall be established within 100 mtrs distance of the site plot from human habitation having 1000 souls or more. It should not be located within 200mtrs from school college and hospitals along with various pollution control measures.

21. I say that the Applicant being aggrieved by continuous nuisance and pollution triggering respiratory issues and constant ill health and no measures taken by any authorities, once again submitted letter with request to revoke permission or to relocate the plant away from residential area vide letter dated 25.10.2023. Vide circular dated 15.09.2023 the BMC has recorded various measures to be taken to control the environmental pollution due to building Construction activities. Vide circular/guidelines dated 25.10.2023, The local authority has issued various guidelines in respect of air pollution mitigation. A copy of the said letter alongwith circular dated 15.09.2023 and circular dated 25.10.2023 are hereto marked and annexed as **Annexure 11 collectively**. A complaint letter was addressed to State Government and all authorities on 30.09.2023 which is considered as an application by the Honble Court. I say that Respondent



MPCB vide letter dated 11.12.2023 has informed the Applicant about the site visit and letter addressed to BMC for taking actions as per law. A copy of the said letter dated 11.12.2023 alongwith enclosure is annexed as **Annexure 12**

22. I say that Respondent MPCB has issued a circular dated 08.10.2024 in respect of categorization of RMC from G-37 to O 90. Hereto marked and annexed as **Annexure 13** is the copy of the said circular. The said circular records that Honble High Court has passed various orders in suo moto PIL no. 3 of 2023 by taking suo moto cognizance of deteriorating air quality in Mumbai and surrounding areas as reported in various newspaper articles. Considering the directions and observations and the modified direction issued by CPCB with respect to categorization of RMC plant, MPCB has revised categorization of RMC units from Green Category to Orange Category. Vide the said circular necessary direction are given to Regional officers of the Board to implement circular scrupulously without fail and amend the consents of ready mix concrete units in the jurisdiction from Green Category to Orange Category. Thus the RMC plant under reference has been granted consent under Green category which now as per the latest circular cannot be permitted. No renewal can be granted as per no circular to this RMC plant.

A. P. Doshi



23. I say that Respondent MPCB has issued a circular dated 27.11.2024 u/no BO/JD(APC) RMC/TB-3/B-0095 in

respect of implementation of guidelines for RMC for sitting criteria in Mumbai Metropolitan region in the State of Maharashtra. The notification dated 27.11.2024 alongwith circular are hereto marked and annexed as **Annexure 14**. I say that there are various conditions enumerated in the said notification to be followed for captive plants, commercial plants/ RMC units. I say that detail pollution control measures are recorded which shall be mandatory conditions to be complied by RMC units. It is strictly recorded that the RMC plants shall be in operation during the day time only and the captive plants shall not act as commercial plant, if found acting as commercial plant then it shall be closed permanently.

24. I say and submit that a draft notification is also available on the Respondent MPCB website regarding RMC plants. It records that a Captive plant is set up for the sole purpose to supply RMC to a dedicated project. The Environment assessment criteria are recorded alongwith pollution control measures. Thus once the project for which the captive plant is set up is completed then the RMC Plant should discontinue and should be dismantle.

25. I say that the said captioned matter was listed for hearing on 26.11.2024 when the Honble Tribunal has taken cognizance of the report 25.07.2024 filed by the Respondent MPCB. The Honble Tribunal has paragraph 2 sub para (iii) of the order have recorded that Respondent MPCB has received a complaint dated 25.10.2023 from the Applicant society herein regarding



the air pollution nuisance created by RMC PLANT and MCGM clean up dumper trucks parked in open area at link road Borivali. It is further recorded that pursuant thereto Respondent MPCB conducted the site visit on 03.11.2023 and observed that RMC plant has not provided water sprinkling system along the periphery of the premises inadequate dust collection system to 4 nos of silo and needs all silos dumper proof mechanism to avoid leakage of a vacuum, failed to provide roof top sprinklers at storage area of sand and stone aggregates etc. In view of the violation Respondent MPCB has issued proposed directions to M/s N.N Enterprises vide letter dated 10.11.2023 with direction to remain present for hearing. However, applicant society is not granted any hearing by Respondent MPCB.

It is further recorded that Respondent MPCB has addressed a letter dated 24.11.2023 to BMC for necessary action and copy to Police Inspector, Borivali Police station to take action against illegal BMC clean up vehicles being parked and creating nuisance to nearby residents and requested to submit action taken report.

26. I say and submit that it is further recorded vide the said order that Respondent MPCB vide letter dated 11.12.2023 has communicated about the action taken report to the Applicant society. The order dated 26.11.2024 further records that BMC has issued stop work notice pursuant to letter received from the Respondent MPCB. As per



the report 28.06.2024 submitted by Respondent MPCB, RMC plant was not found in operation.

27. I humbly submit that vide the said order it is further recorded that there were several violations noticed and the past violations which remain non complaint are not been submitted by MPCB.

28. I say and submit that there are various violations of stringent conditions laid down by Respondent MPCB and BMC. Further there is no concrete evidence that the said RMC Plant was actually for captive purpose only considering Letter issued by Delhi Metro Rail Corporation. The nuisance and the air pollution due to fugitive dust particle, sand were causing serious health problems deprivation of sleep during night to nearby residents and the homes as well the car/ vehicle parks are always covered with dust all the time due to violation and failure to comply with preventive measures. Further there was 24 hours pollution as the alleged captive plant was working against the consent during day and night time. I say that a letter dated 14.01.2025 is submitted to Government of Maharashtra to draft and issue new policy for RMC plants and considering not to issue any permission in Mumbai City near residential area. A copy of the letter without annexures is annexed hereto and marked as **Annexure 15**.

29. I say that in the present case there are multiple violations of the permission granted within 100 mtrs is without considering the residential locality in close



proximity and in the no development zone, where the road to towards the unit is not paved or asphalted as per condition. There schools, Hospital a clinics in the proximity. It is submitted that:

- a) The air quality around the RMC plant has deteriorated causing threat to health respiratory diseases and right to clean air.
- b) That the permission granted in the non-development zone within 100 mtrs of peripheral area of residence with more that 2500 to 3000 residents which is illegal and required revocation of permission and dismantling thereafter.
- c) That there are mangroves located at nearby distances which are getting affected air pollutants getting deposited on the plant and adversely affecting the quality of air and water.
- d) That exposure to fugitive dust particles, sand and other particles throughout day and night has triggered respiratory issues, and other health issues among senior citizens, children etc.
- e) That the exposure to material used in RMC plant are triggering constant illness like cough etc.
- f) That the captive plant is project specific and any misuse of permission granted for project specific purposes shall be taken seriously.
- g) That the conditions laid down as by considering the Air (Prevention & Control of Pollution) Act, 1981 and



Water (prevention & Control of Pollution) Act, 1974 as well as Noise pollution is not complied with thus affecting more than 2500 to 3000 residents and is a substantial question of larger public interest.

30. In the circumstances stated above, applicant society on behalf of other residents and society in the vicinity are seeking reliefs for revocation of permission/ consent granted to RMC plant on the basis of past violations and notification dated 27.11.2024 which prohibits RMC plant in the green zone and to take preventive measures like paving the road and other measures as suggested by the Respondent MPCB for BMC clean up trucks/ vehicles being parked near RMC Plant. The said trucks are not only creating noise pollution but also air pollution since the road used for entering the area is also not paved and the dust particles flies in the air which is evident from the dust accumulating on the vehicles parked at the site under reference from the photographs which annexed to this reply.



31. It is humbly submitted that the RMC Plant under reference cannot be given renewal permission in view of the notification and incase if application is made for functioning the same may be shifted as per the new notification out of the green category to Orange Category and away from the residential locality. It is also submitted that necessary action be taken against the said RMC Plant for violation of the conditions not only causing health hazard to residents, patients and

increasing the adverse effect on mangroves in the vicinity.

32. In the circumstances stated above, I humbly pray to the Hon'ble Tribunal that the said RMC plant be closed permanently at the site located and be dismantled. Also necessary directions be issued to BMC / Local body to implement preventive measures to control Air pollution due to parking of BMC Vehicle in no development zone by paving road or as deem fit by the Honble Court considering suggestion of MPCB and direction for framing comprehensive policy for RMC units to avoid such situation in future.

Solemnly affirmed at Mumbai )  
This \_\_\_\_\_ day of January 2025 )

25 JAN 2025

*Jimbareth*

Advocate for the Applicant

*p.p. Doshi*

Before me.

NOTARIAL  
REG. SR. NO  
93/G/2025



BEFORE ME

*M*

JAGDISH TRYAMBAKRAO DONGARDIVE  
Advocate High Court & Notary, (Govt of India)  
Rahul Chawl Committee, Kranti Nagar,  
Akurli Road, Kandivali (East),  
Mumbai-400 101.

25 JAN 2025



Verification

I Smt Pravina Doshi, adult, Indian Inhabitant, age 65 years, Secretary of the The Applicant, having office at 1<sup>st</sup> Floor, The Corner Cooperative Housing Society Ltd. Junction Devidas Lane and Link Road, Devki Nagar, Borivali ( West), Mumbai -4000103 do hereby state and declare that the content of this Affidavit are true and correct to the best of my Knowledge, Believe to be true and correct on the basis of the information.

Solemnly declared at Mumbai )

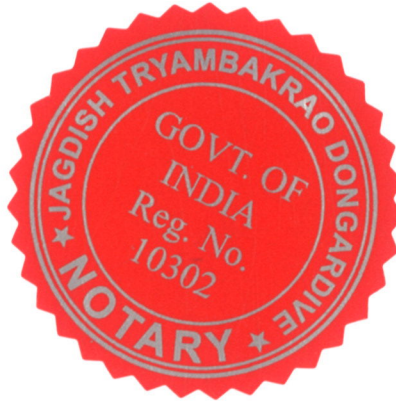
This day of January 2025)

25 JAN 2025

P. P. Doshi

Before Me

NOTARIAL  
REG. SR. NO  
94/G/2025



BEFORE ME

M

JAGDISH TRYAMBAKRAO DONGARDIVE  
Advocate High Court & Notary, (Govt of India)  
Rahul Chawl Committee, Kranti Nagar,  
Akurli Road, Kandivali (East),  
Mumbai-400 101.

25 JAN 2025



**MUNICIPAL CORPORATION OF GREATER MUMBAI**

Office of the Dy.Ch.Eng.(Bldg.Prop) – W. S/II, 2nd Floor 'C' Wing, Municipal Office Bldg, 90 Road, Near Sanskruti Complex, Thakur Complex, Kandivali (East), Mumbai – 400 101

**P-5030/2020/(1490)/R/C Ward/EKSAR-N**

**Approval Letter for the proposal submitted u/s 342 of MMC Act,  
Amended up to date.**

<b>To,</b> <b>Shri. Chirag S. Rayani,</b> <b>L.S.</b> <b>SHOP NO. 45, VASANT SMRUTHI</b> <b>CHSL, NEAR SURBHI RESTAURANT,</b> <b>Off 90.00 Ft. ROAD, THAKUR</b> <b>COMPLEX, KANDIVALI (E),</b> <b>MUMBAI -400101,</b>	<b>To,</b> <b>Mr. Afghan B. Khan of M/s. N.N.</b> <b>Enterprises,</b> <b>Lessee,</b> <b>CTS NO. 102/22/105, PENKARPADA</b> <b>STREET, NEAR RAJU INDUSTRIAL</b> <b>ESTATE, DAHISAR CHECKNAKA,</b> <b>MIRA ROAD (EAST),</b> <b>THANE 401107</b>
--	---

**Subject:** Proposed Temporary Ready Mix Concrete (RMC) Plant on the plot bearing CTS no. 1490, of Village Eksar North off Link Road Borivali (West), Mumbai.

**Ref.:** Online submission under file No. P-5030/2020/ (1490)/R/C Ward/EKSAR-N  
**Gentleman,**

With reference to your above cited letter, by direction this is to inform you that the plans submitted by you for the above subject work are approved on temporary basis subject to the following conditions.

1. That the permission shall be renewed after every six months by paying renewal fees for a period of 36 months.
2. That the Ready Mixed Cement Concrete plant will be operated on purely temporary basis for a period of 36 months commencing from date of issue hereof and the same shall be dismantled and discontinued thereafter or as and when directed by the MCGM.
3. That the undertaking for removal of plant and total structures after expiry of temporary permission and whenever asked by MCGM shall be submitted.



*J. P. Dongardive*

4. That the undertaking ensuring that all precautions to safeguard the environment & health & safety in the surrounding shall be submitted.
5. That any nuisance or pollution to the nearby residential locality shall be abated and any such measures as may be prescribed shall be taken.
6. That the owner shall provide proper drainage arrangement/water lines etc. as per Municipal specifications to avoid any unhygienic condition on site.
7. Requisite License from R/North Ward shall be obtained before operation of the plant.
8. The date of commencement will be informed as required under the provisions of the section 347 (1) (a) of M.M.C. Act 1888.
9. That the work shall be started after 7 days from date of receipt of approval to the proposal.
10. That the final Structural Stability Certificate from the Regd. Structural Engineer shall be submitted for RMC plant.
11. That all the conditions of M.P.C.B. consent under no. SRO-MUMBAI -IV/G/R/20090000406 dt. 08.09.2020 shall be complied with.
12. That all the conditions mentioned in CFO NOC under no. CFO NOC u.no. P-5030/2020/ (1490)/R/C Ward/EKSAR-N-CFO/1/New dt. 19.03.2020 shall be complied with.
13. That the compound wall to the plot boundary shall be constructed before commencement of the RMC plant.
14. That the above permission will stand cancelled in case breach of any condition mentioned as above.



- 15. That the probable quantity of C & D Waste should be indicated in advance prior to commencement of work and in case the quantity is within 20 MT for small generators, the C & D Waste shall be disposed off in accordance with the 'Debris on Call System', details thereof shall be submitted to that effect.
- 16. That the adequate safeguards shall be employed for preventing dispersal of dust particles / particles through the Air (or even otherwise) and adequate record shall be maintained and uploaded for every single trip for disposal of C & D waste, at the time of loading the C & D waste in vehicle, after loading the C & D Waste in the vehicle during the hauling.
- 17. That the valid Bank Guarantee of Rs. 5,00,000/- shall be furnished solely for the purpose of ensuring compliance of the conditions in the Waste Management Plan / Debris Management Plan approved by the SWM Department of Municipal Corporation of Greater Mumbai, till grant of full Completion Certificate.
- 18. That all the conditions in the orders of Hon'ble Supreme Court of India dated 15.03.2018 in the case of dumping ground should be complied with.

Yours faithfully One copy of the plan duly signed is returned herewith as token of approval.

Yours faithfully,

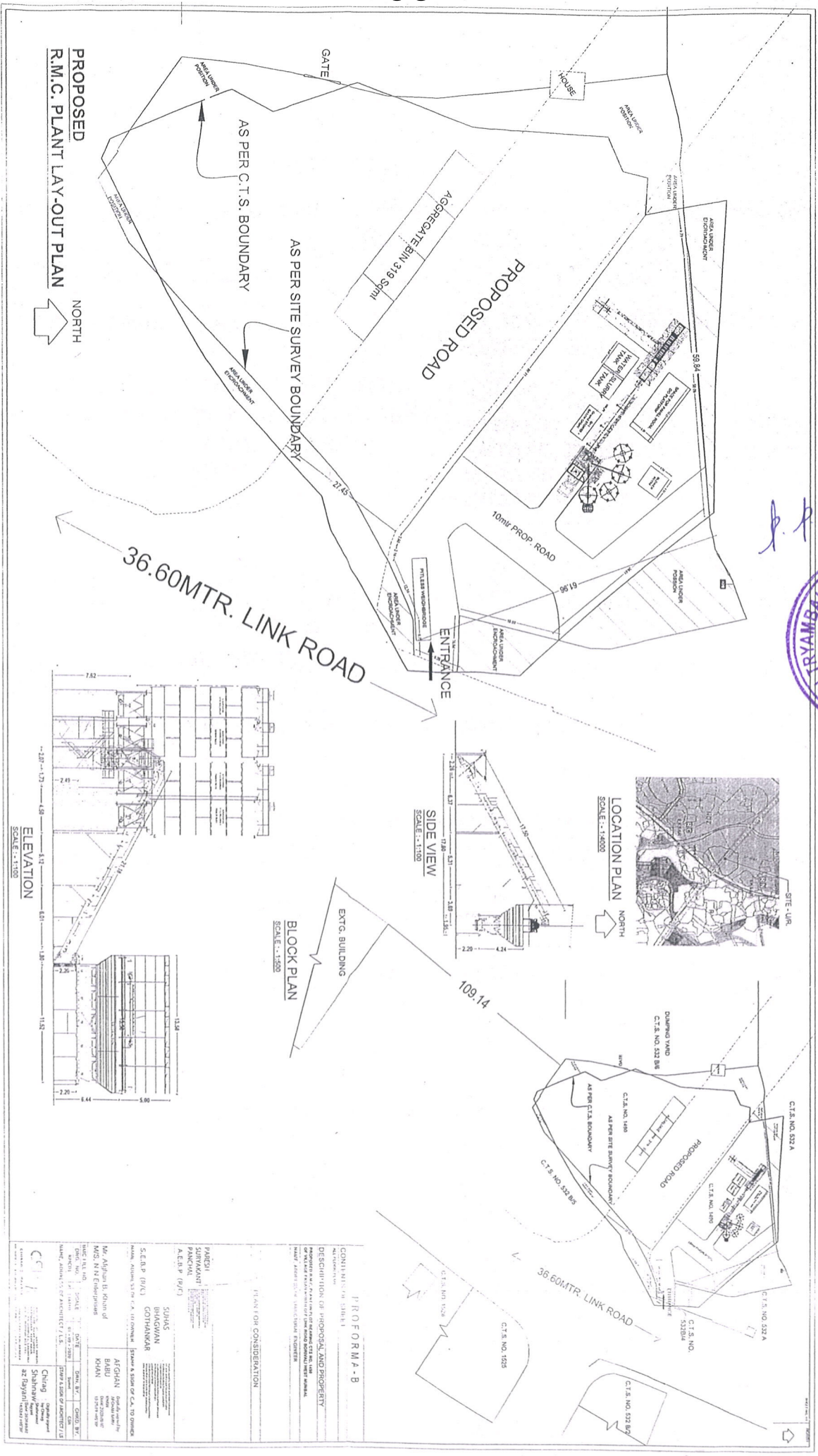
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BHAGWAN  
GOTHANKA

Digitally signed by SUHAS BHAGWAN  
GOTHANKA  
DN: cn=SUHAS BHAGWAN GOTHANKA, o=Greater Mumbai Municipal Corporation, ou=Greater Mumbai Municipal Corporation, email=suhasbhagwan.gothanka@gmcc.gov.in, c=IN

PARESH  
SURYAKANT  
T PANCHAL

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Date: 2021.01.06  
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Executive Engineer:  
(Building Proposal) W.S.-II 'R' Ward



*J. P. Doshi*

<p><b>PROFORMA - B</b></p> <p>CONSULTANT'S SIGNATURE</p> <p>DESCRIPTION OF PROJECT AND PROPERTY</p> <p>NAME OF THE ARCHITECT/ENGINEER</p> <p>SCALE: 1:1000</p>	
<p>PLAN FOR CONSIDERATION</p>	
<p>PARTY TO THE AGREEMENT</p> <p>NAME: SHRI. S. S. PATIL</p> <p>ADDRESS: ...</p>	<p>DATE: ...</p>
<p>NAME: ...</p> <p>ADDRESS: ...</p>	<p>DATE: ...</p>

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MUNICIPAL CORPORATION OF GREATER MUMBAI

Notesheet

Application Number : P-5030/2020/(1490)/R/C  
WARD/EKSAR-N/342/1/NEW  
Ward Name : R/C Ward  
Zone Name : Western Suburb II  
Inward Date : 07 Mar 2020  
Architect/LE/SE Name : CHIRAG S. RAYANI  
Issued On : 06 Oct 2020

**Authority Remark:**

Approved as proposed by CE(DP), being temporary structure for vital infrastructure project.



Name : Iqbal Singh Chahal  
Designation : Municipal  
Commissioner  
Organization : Municipal  
Corporation Of Greater Mun  
Date : 06-Oct-2020 19: 16:3

**Municipal Commissioner**

*P. P. Dongar*



Maharashtra Pollution Control Board  
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Annexure - I

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : (022)-25505928  
Fax : (022)-25505928  
Email : sromumbai@mpcb.gov.in  
Visit At : <http://mpcb.gov.in>



Kalpatearu Point, 1st Floor,  
Sion Circle, In front of Cine Planete  
Theater, Sion (East),  
Mumbai-400022

Date: 08/09/2020

Green/S.S.I  
Consent No: SRO-MUMBAI-IV/G/R/20090000406

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 [To be referred as Water Act, Air Act and H&OW (M&TM) Rules respectively].

CONSENT is hereby granted to  
M/s. N.N. Enterprises  
Survey No. 92/1, 92/2, 92/3 & 92/4  
CTS No. 1490, of village Eksar North,  
Opp Link Road, Borivali (West),  
Mumbai.

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of H&OW (M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Establish is granted by to- Commissioning of the plant OR five years which ever is earlier.
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
	Ready Mix Concrete (Captive purpose only for Metro Project)	07	M3/M

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 2.0m<sup>3</sup>.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 2.0 m<sup>3</sup>.
- (iii) Trade Effluent Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and to the following standards: operate and maintain the same continuously so as to achieve the quality of the treated effluent.

Sl. No.	Parameters	Limits	
		Between	5.5 to 9.0
1.	pH	Not to exceed	100 mg/l
2.	BOD, 3 Days 27 degree C	Not to exceed	250 mg/l
3.	COD	Not to exceed	10 mg/l
4.	Oil & Grease	Not to exceed	100 mg/l
5.	Suspended Solids	Not to exceed	2100 mg/l
6.	TDS		

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Maharashtra Pollution Control Board  
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(iv) **Trade Effluent Disposal:** The treated effluent shall be reused in the process, water sprinkling system or gardening / plantation only. There should not any discharge of effluent from the plant.

(v) **Water pollution control measures;**

The waste water generated from the sources like Batching Plant washing, Transit Mixer washing, Vehicle tyre washing and floor washing area shall be collected through well designed drainage system in a collection tank and the same shall be treated by providing comprehensive treatment system as is warranted to meet the disposal standards mentioned above.

(vi) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	250 CMD
(ii) Industrial Processing (mixing)	...	15.00 CMD
(iii) Industrial Cooling	...	08.00 CMD
(iv) Agriculture / Gardening	...	00.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER THE ACT:**

(i) The applicant shall fully cover the plant from four sides and top by using Tin sheets.

(ii) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. **Control Equipment:**

(a) **Air Pollution Control:** (i) In-house measures;

1. All material transfer points should be covered.
2. Erecting all around the periphery of the plot boundary with height of minimum 20 feet or 5 feet above free fall air emission area, whichever is higher with appropriate material. Same may extend above with netting clothing whenever required.
3. Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
4. Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area up to about 20m height.
5. Internal work area shall be, cement concreted/Asphalted.
6. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carryout, with industrial vacuum cleaner.
7. Two level tyre washing facility shall be provided at entry and exit points, for transit mixture vehicle.

(ii) **Raw material storage & handling ;**

1. Storage silos of cement & fly-ash shall be equipped with adequate capacity of dust Collection system such as multi-cyclone followed by bag house assembly.

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Maharashtra Pollution Control Board  
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2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at transfer points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag house, so as to limit dust emissions.
6. Storage area of sand & aggregate shall be equipped with roof top water sprinkler system.
7. The operation of the plant shall be interlocked with air pollution control devices.
8. Alternative power supply system, should cover both the production and Air pollution control system.
9. Fogging type sprinkler system shall be provided.
10. The unit shall monitor ambient air quality at the plot boundary and meet the following
  - (i) ambient air quality standards (24 hours Average)
  - (ii) Particulate Matter PM 10 Not to Exceed 100 µg/m<sup>3</sup>
  - (iii) Particulate Matter PM 2.5 Not to Exceed 60 µg/m<sup>3</sup>
  - (a) Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
  - (b) Captive plant shall carry out ambient air quality monitoring twice in a week for 24 hours.

(d) Solid waste treatment and disposal;

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/Retaining system OR disposed off at a designated approved site by local body, for debris/ construction waste.

a. Standards for Emissions of Air Pollution:

- (i) SPM/TPM Not to exceed 150 mg/NM<sup>3</sup>

b. Chimney Details:

Sr. No.	Chimney attached to	Height in Mtrs.
1.	DG set	3.0

- (i) The applicant shall provide ports in the chimney / (s) and facility such as ladder, platform, etc., for monitoring the air emissions and the same shall be open for inspection to and for use of the Board's staff. The chimney / (s) vents attached to various sources of emission shall be painted / displayed to facilitate identification.
- (ii) The applicant shall observe the following fuel pattern:

Sr. No.	Type Of Fuel	Quantity	UOM
1.	Diesel	15	Liter/Per Hrs.

- (iii) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 9 a.m. and nighttime in reckoned between 9 p.m. and 6 a.m.

Other conditions: 1) Industry shall not cause any nuisance into the surrounding area.  
2) Ready mix concrete industry shall comply with the provisions under the Noise pollution (Regulation and Control) Rule 2000, to control Noise Pollution.

11. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES, 2016:

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
	NA			

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Maharashtra Pollution Control Board  
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- a. Whenever due to any accident or other unforeseen act or even, such emission occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to board, concerned police station, office of directorate of health service, Department of explosives, Inspectorate of factories & Local body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- b. Industry shall comply with following additional conditions:
- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
  - ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation. The applicant should submit a yearly statement by 30<sup>th</sup> September every year on available open plot area, no. of trees surviving as on 31<sup>st</sup> March of the year and no. of trees planted by September end.
  - iii. The applicant should make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
  - iv. Solid waste - The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
  - v. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
  - vi. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
  - vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
  - viii. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
  - ix. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
  - x. The consent shall be revoked as and when the industry does not comply with the various environmental laws.
  - xi. This consent has granted as per the directions u/s 18(1) (b) of Water (P & CP) Act, 1974 regarding Classification of industries into Red, Green & Orange Category.
  - xii. The authority shall provide adequate water treatment and disposal facility for generated effluent from their activity. They shall comply with provisions under the Water (Prevention and Control of Pollution) Act, 1974.
  - xiii. The authority shall provide adequate Air pollution control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conditions prescribed.
  - xiv. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in excess of the standards being discharged/emitted in to the environment and violation of consent conditions and thereby causing environmental pollution.
  - xv. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested

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Maharashtra Pollution Control Board  
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- guidelines within a year. The renewal of Maharashtra Pollution Control Board's Consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
- xvi. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
- xvii. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for siting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.
- 12 Industry shall submit Bank Guarantee of Rs.1 Lac in favor of regional Officer, Mumbai and documents within 15 days from the issue of consent.
- 13 The Capital investment of the industry is Rs. 87.00/- Lacs.
14. The Board reserve right to revoke, amend or suspend the consent granted.
15. This consent is granted as per delegation of power to Sub Regional Officer, Vide Board's Circular No. BO/P&L Div./B-1160 dtd. 01.03.2013.
16. The consent is valid only with subject to permission of local body.
17. This Consent is issued in green category based on the modified directions u/s 18 (1) (b) of the Water (P & CP) Act, 1984 and the Air (P & CP) Act 1981, regarding harmonization of classification of industrial sectors under Red/Orange/Green/White Categories dated 29.02.2016, Issued by Central Pollution Control Board, New Delhi. Activity of the industry is mentioned in green category industry list at Sr. No. R-37 Ready mix cement concrete.

For & on behalf of  
Maharashtra Pollution Control Board

*D. P. Koparkar*  
(D. P. Koparkar) 07/09/20  
Sub Regional Officer, Mumbai-IV

To,  
M/s. N.S. Enterprises  
CTS No. 1490, of village Eksar North,  
Opp. Link Road, Borivali (West)  
Mumbai.

Received Consent fee of -

Sr. No.	Amount (Rs.)	DD. No.	Date	Drawn On
1.	5000/-	SBBC9196329556	07/09/2020	---

Copy Submitted to -

- Assistant Secretary (Tech), MPCB, Sion, Mumbai.
- Regional Officer, MPCB, Mumbai.

MPCB-CONSENT-0000097733





JAGDISH TRAMBAKRAO DONGARDIVE  
GOVT. OF INDIA  
Reg. No. 10302  
NOTARY

dt: 22/3/22 day-time

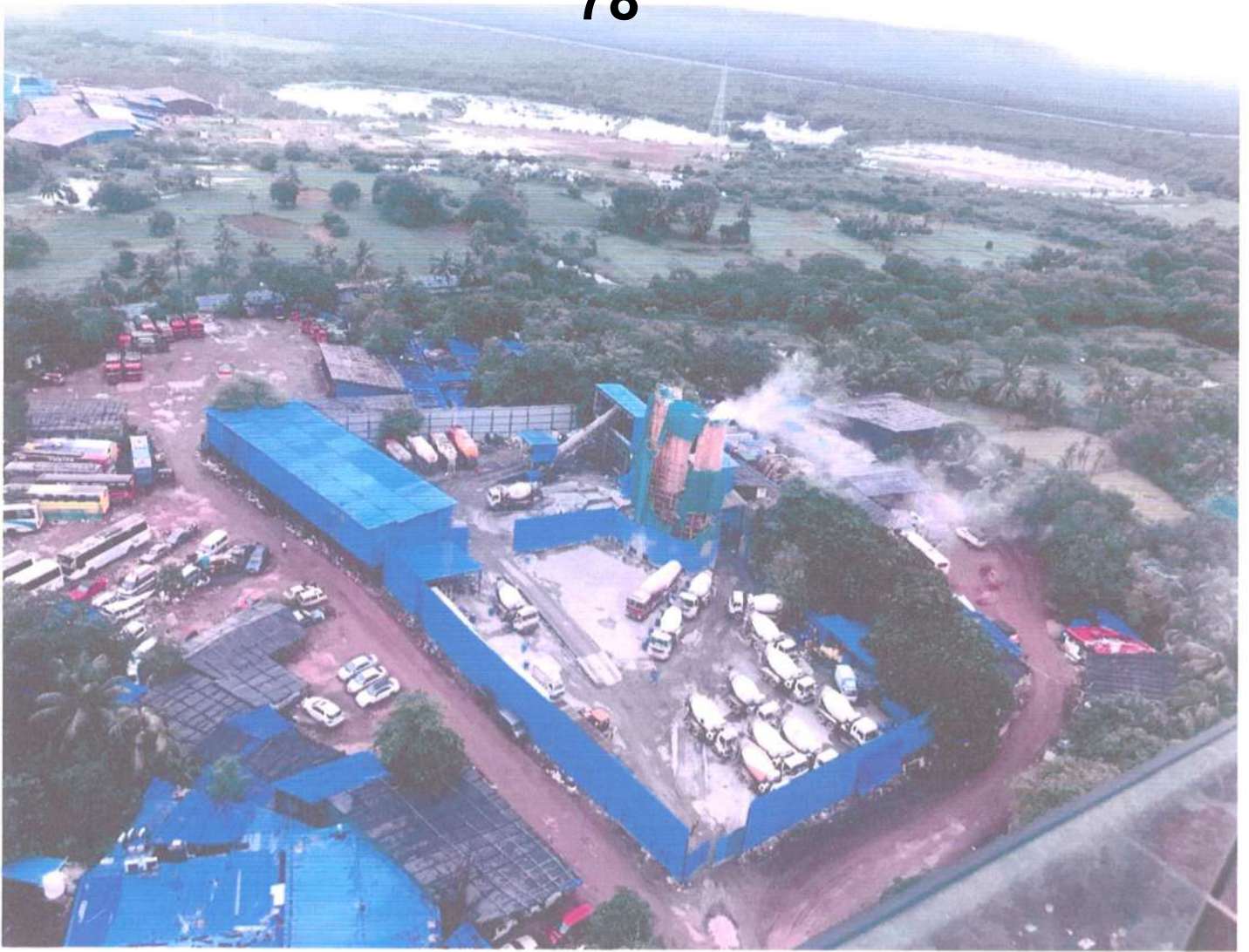
J. P. Dongar



date: 13 Sept 2022

J. P. Doshi

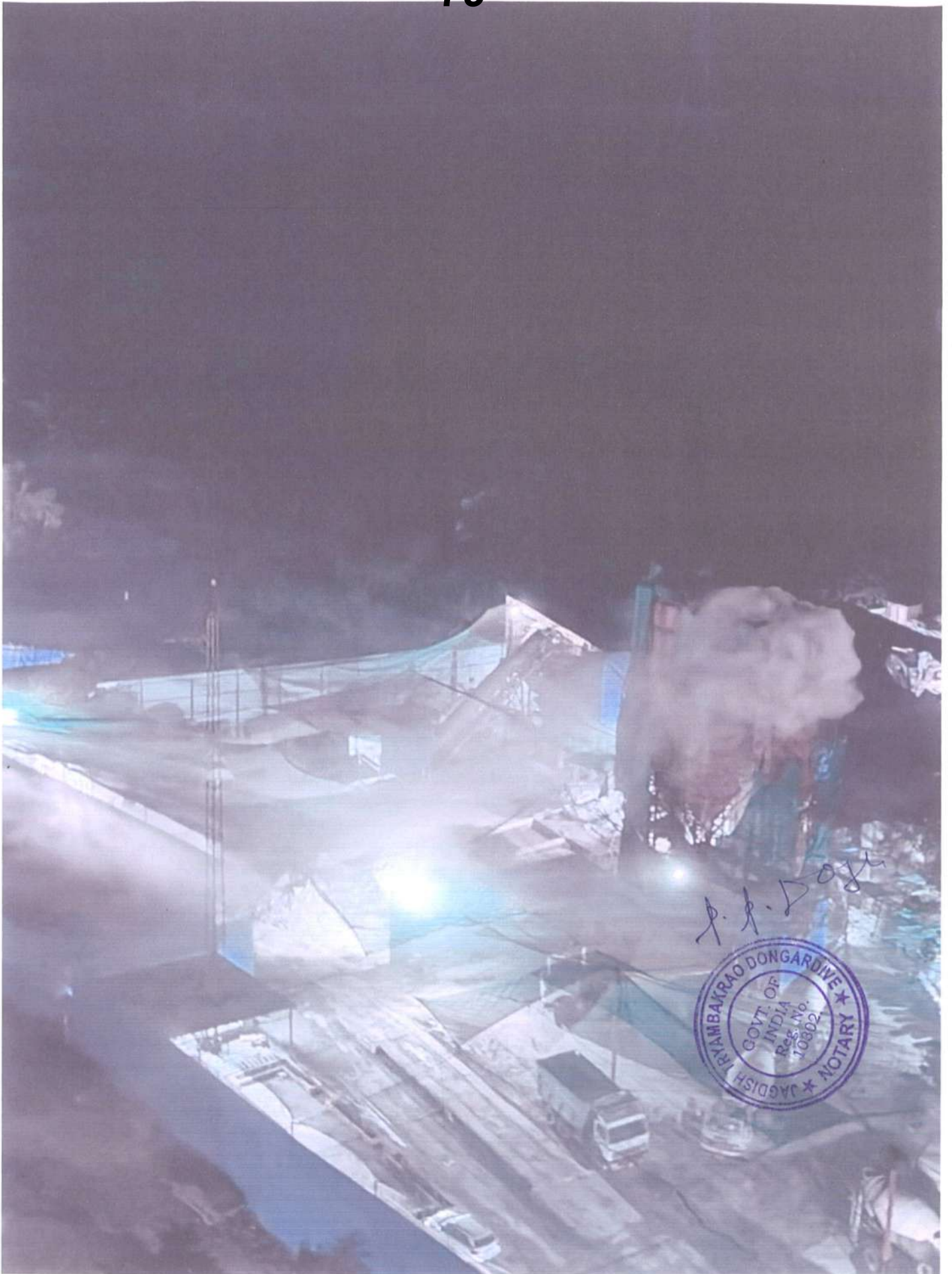




dt-26 aug 2022

J. P. Doshi.





*J. J. Dongar*

GOVT. OF INDIA  
Reg. No. 10802  
JAGDISH RAMBAKRAO DONGARDIVE \* NOTARY \*

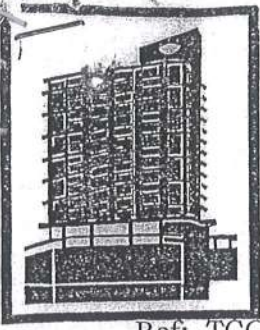
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Annexure H.

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# The Corner Co-op. Housing Society Ltd.

(REGN. NO.: MUM / WR-N / HSG / TC / 15695 / 2016-17 DATED 19-1-2017)

Ref:- TCCHS :- 09 /21

11<sup>th</sup> February 2021

To,  
**Chairman/ Member Secretary,**  
 Maharashtra Pollution Control Board,  
 Kalpataru Point, 3rd and 4th floor, Opp. PVR Cinema,  
 Sion Circle, Mumbai-400 022.

Copy to,  
 Shri. Aditya Saheb Thakrey,  
 Minister of Environment, Government of Maharashtra,  
 Mumbai.

Copy to,  
 Dr. Shubha U Raul,  
 Ex- Mayor of Mumbai, Dahisar.

Copy to:

Shri. Vilash Ji Potnis ji  
 (M.L.A.)

Shri. Gopal Shetty ji  
 (M.P.)

Smt. Deepa G. Patil ji  
 Shiv Sena Leader (B.A)

Shri. Sunil Rane Ji,  
 MLA.

**Subject: Complaint against RMC plant on plot bearing CTS NO. 1490 OF VILLAGE Eksar North off link Road, Borivali west, Mumbai**

Reference: Mr. Chirag Rayani: File number:P-5030/2020/(1490)/R/C Ward / Eksar- N

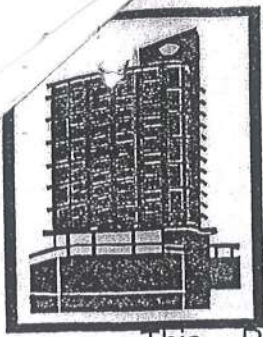
Dear Sir/ madam,

We more than 2500 residents of Borivali west, want to register our **strong protest** against the approval given to RMC plant at plot bearing CTS NO. 1490 of village Eksar North off link Road, Borivali west, Mumbai **which is being operated in Non-Development zone.**

We all residents are concerned about the air pollution that will be caused due to this RMC plant which will affect health of all the residents living in surrounding societies. All the vehicles in surrounding neighbourhood housing societies will always be covered with dust and cement. The dust out of the RMC plant will enter homes of all the nearby residential homes of housing societies.

आवक विभाग (मुख्यालय)<sup>2</sup>  
 महाराष्ट्र प्रदूषण नियंत्रण संयुक्त,  
 कल्पतरु परिसर, वेगमन रोड, मुंबई-४०००२२।  
 सिनेकमरा रोड, मुंबई-४०००२२।  
 मुंबई-४०००२२।  
 फोन :- २४०१०४२७ / २४०२०७८९।





# The Corner Co-op. Housing Society Ltd.

(REGN. NO.: MUM / WR-N / HSG / TC / 15695 / 2016-17 DATED 19-1-2017)

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This RMC plant is going to cause severe health hazards to all residents of nearby housing societies, patients in the nearby Lotus Hospital, which is less than 150 meters from the plant and also small children of nearby Kindergarten school

We request you to immediately conduct revoke all the approvals if any issued to the subject RMC plant.

Thanking you  
For The Corner CHS LTD.

*H. Arakht*

Hon. Secretary

CC :- Mr. Shri. Gopal Shetty  
Member of Parliament-North Mumbai

CC :- Mr. Shri. Suresh Rane - MLA

CC :- Mrs. Smt. Manisha Chaudhary - MLA



We the members of the Society.

Name of the member

Signatures

602 Rekha H Mehta

RH Mehta

607 P. Parvina .P. Doshi

A. P. Doshi

1301 VIKAS B-PARKH.

V. Parkh.

1302 Ashish Gupta

Ashish

1102 Chirag Potam

Chirag

1101 Ritesh Dhanu

R. J. Dhanu

1001 Yash Patil

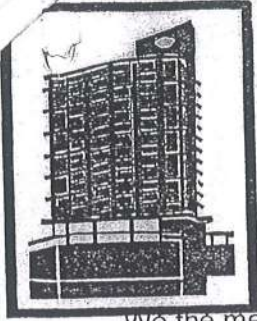
Yash

902 Nilesh Patel

Nilesh

Divyakar

...3



# The Corner Co-op. Housing Society Ltd.

(REGN. NO.: MUM / WR-N / HSG / TC / 15695 / 2016-17 DATED 19-1-2017)

..3

We the members of the Society.

Name of the member

Signatures

502 YOGESH KIRAN

[Signature]

501 Raj Singh

[Signature]

401/402 Anuraj Patel

[Signature]

302 Agay S. Ghalg

Agay A.S.

201 Robby shah

ROBBY SHAH

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A. P. Dongre



Annexure H. 3/e

# Om-Prathamesh Co-~~83~~operative Hsg. Soc. Ltd.

Reg. No. BOM / (WR) / HSG. / (TC) / 4672 / 1989-90

Jay Pali Hill, Near Shanti Ashram, Eksar Road, Borivli (West), Mumbai - 400 103.

(14)  
42

Ref. No. \_\_\_\_\_

Date: 15/02/2021

To,  
Chairman/ Member Secretary,  
Maharashtra Pollution Control Board,  
Kalpataru Point, 3rd and 4th floor, Opp. PVR Cinema,  
Sion Circle, Mumbai-400 022.

Copy to,

Shri. Vilas Potnis Ji  
(M.L.C.)

Copy to,  
Shri Aditya Saheb Thakrey,  
Minister of Environment, Government of Maharashtra,  
Mumbai.

Shri. Gopal Shetty Ji  
(M.P.)

Copy to,  
Dr. Shubha U Raul,  
Ex-Mayor of Mumbai, Dahisar.

Smt. Deepa Patil Ji.  
(Shiv Sena Leader).

Shri. Sunil Rane Ji, MLA.

Subject: Complaint against RMC plant on plot bearing CTS NO. 1490 OF  
VILLAGE Eksar North off link Road, Borivali west, Mumbai  
Opp. Metro Piller no. 170, Opp. The Corner Bldg.

Reference: Mr. Chirag Rayani: File number:P-5030/2020/(1490)/R/C  
Ward/Eksar- N

Dear Sir/ madam,

We more than 2500 residents of Borivali west, want to register our strong **protest** against the approval given to RMC plant at plot bearing CTS NO. 1490 of village Eksar North off link Road, Borivali west, Mumbai which is being operated in Non-Development zone.

We all residents are concerned about the air pollution that will be caused due to this RMC plant which will affect health of all the residents living in surrounding societies. All the vehicles in surrounding neighborhood housing societies will always be covered with dust and cement. The dust out of the RMC plant will enter homes of all the nearby residential homes of housing societies.

This RMC plant is going to cause severe health hazards to all residents of nearby housing societies, patients in the nearby Lotus Hospital, which is less than 150 meters from the plant and also small children of nearby Kindergarten school

We request you to immediately conduct revoke all the approvals if any issued to the subject RMC plant.

आवक विभाग (मुख्यालय)  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,  
कल्पतरु पॉइंट, ३रा मजला बाजार मंडळ,  
सिनेप्लेनेट समोर, सायन (पूर्व),  
मुंबई - ४०० ०२२.

फोन :- २४०१०४३७ / २४०२०७८९. 01/03/21

14



43

# 84

# Om-Prathamesh Co-Operative Hsg. Soc. Ltd.

Reg. No. BOM / (WR) / HSG. / (TC) / 4672 / 1989-90

Jay Pali Hill, Near Shanti Ashram, Eksar Road, Borivli (West), Mumbai - 400 103.

Ref. No. \_\_\_\_\_

Date: 15/02/2022-1

Arayal

Arayal 413/4

Gaur

Panchami

Arayal

Arayal

Arayal

Arayal - 417/B

Kedar

Arayal

Arayal B/423

Arayal B/422

Arayal B/425

Arayal B/419

Arayal B/416 & 417

Arayal A/408.

Arayal A/407

Arayal A/404

Arayal A/403



# HEMGIRI CO-OPERATIVE HOUSING SOCIETY LTD.

(Regn. No. BOM / WR / HSG / TC / 10854 / 2000-2001 Dated 31-05-2000)  
Devki Nagar, Eksar Road, Borivali (West), Mumbai - 400 103



Date: 15<sup>th</sup> February 2021

To,  
The Chairman / Member Secretary  
Maharashtra Pollution Control Board,  
Kalpataru Point, 3<sup>rd</sup> & 4<sup>th</sup> Floor, Opp PVR Cinema,  
Sion Circle, Mumbai 400 022

Copy to,  
Shri Aditya Uddhav Thackerey,  
Minister of Environment, Government of Maharashtra  
Mumbai.

Copy to,  
Dr. Shubha Raul  
Ex-Mayor of Mumbai. Dahisar

Copy to,  
Shri. Vilas Potnis Ji.  
(M.L.C.)  
Shri. Gopal Shetty Ji  
(M.P.)  
Smt. Deepa Patil Ji  
(Shiv Sena Leader)  
Shri. Sunil Rane Ji,  
MLA.

Subject: Complaint against Ready-Mix Concrete (RMC) plant on plot bearing CTS NO. 1490 of  
Village Eksar North Off Link Road, Borivali (West), Mumbai.

Reference: Mr Chirag Rayani: File Number P-5030/2020/(1490)/R/C Ward/Eksar-N

Dear Sir / Madam,

We wish to register our strong protest against the approval given for the RMC plant on plot bearing CTS NO 1490 of village eksar North off link road, Borivali West, Mumbai which is being operated in a Non-Development zone.

The residents are very concerned about the air pollution and health hazards caused due to the RMC plant. This will put the health of the residents of all surrounding societies at risk. In addition, this will also affect patients in the nearby LOTUS hospital which is less than 150 meters from the plant

School children in the nearby kinder garden will be breathing dust-laden air daily. Particulate pollution (dust and cement) will enter our homes and we will be forced to keep doors and windows shut.

Keeping the above concerns in mind, we request you to immediately revoke all approvals if any issued to the RMC plant.

आवक विभाग (मुख्यालय)  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,  
कल्पतरु पॉइंट, ३रा मजला, मायन मकल,  
सिनेफ्लोरेट सभोर, सायन (पूर्व),  
मुंबई - ४०० ०२२.

फोन :- २४०९०४३७ / २४०२०७८९.

Patil 01/03/21

For HEMGIRI CO-OP HOUSING SOCIETY LTD.

Secretary

Chairman/Treasurer

Patil



Annexure 4

87

3/C

12/46

# SWATI CO-OP. HSG. SOCIETY LTD.

Devidas Extn. Road, Eksar Village, New Devki Nagar, Borivli (W), Mumbai - 400 103  
Regd. No. BOM/(W.R.)/HSG./TC/11101/2000-2001/2000

Ref. No. \_\_\_\_\_

Date: 18-02-2021

To, Chairman/Member Secretary, MPBC, Sion, Mumbai.

CC: TAHSILDAR, VILAS POTNISJI (M.L.C.), GOPAL SHETTY JI (M.P.), DEEPA PAT. (Shiv Sena Leader)  
Borivli (Dis) SHRI. SUNIL RANE JI, MLA

Subject:- Complaint against Rmc plant on CTS No. 1490 of Eksar, Borivli west



Dear Sir,

We are living in Swati Apartment in situated in the junction of Devidas Road & Link road. Already we are facing lot of Dust & pollution due to vehicular traffic, construction activities etc. etc. Now we are hearing one Rmc plant is going to come opposite to our building in cts no. 1490. This plant definitely add our problem. So we are strongly protesting against approval given to Rmc plant.



So we are requesting you to immediately revoke all approvals for the Rmc plant.

Thanking you.

Secretary

आवक विभाग (मुख्यालय)  
महाराष्ट्र पदचरण निरोधक मंडळ,  
कल्पतरु पाईट, ३म मंजूर, माधव मकल,  
सिनेफ्लिड मार्ग, मा. नं. ११९,  
मुंबई - ४०० ००३.  
फोन :- २४०९०४३० / २४०२०८२९.  
Ratil 01/03/21 member Signature  
Rehmad

A.P. DOSH

121

Annexure H  
88

3/b

47 (9)

**SHRI SHITAL CO-OPERATIVE HOUSING SOCIETY LTD.**

Behind Shanti Ashram Bus Depot, Dr. Kalpana Chawla Road, Borivali (W) Mumbai – 400  
103

Society Reg. No. BOM / WR / HSG / TC / 8801 / 93-94 - Dated 21-3-1994

Ref.2021/003

Date: 01-Mar-21

To,  
Chairman/Member Secretary,  
Maharashtra Pollution Control Board,  
Kalpataru Point, 3<sup>rd</sup> and 4<sup>th</sup> Floor, Opp. PVR Cinema,  
Sion Circle, Mumbai - 400022

Copy to:  
Shri Aditya Saheb Thakrey,  
Minister of Environment, Government of Maharashtra,  
Mumbai



Copy to,  
Dr. Shubha u. Raul,  
Ex-Mayor of Mumbai, Dahisar.

Shri Vilash ji Potnis (MLC),

Shri Gopal Shetty Ji (M. P.),  
Shri Sunil Raneji (MLA)

Smt. Deepa Patil (Shiv Sena Leader)  
Smt. Manisha Chaudhary (MLA)

**Subject: Complaint against RMC plant on plot bearing CTS NO. 1490 OF VILLAGE Eksar North  
off link Road, Opp. Metro Pillar No. 170, Borivali west, Mumbai.**

Reference: Mr. Chirag Rayani : File No. P-5030/2020/(1490)/R/C Ward/Eksar-N

Dear Sir/Madam,

We more than 2500 residents of Borivali west, want to register our **strong protest** against the approval given to RMC plant at plot bearing CTS NO. 1490 of village Eksar North off link Road, Borivali west, Mumbai which is being operated in Non-Development zone.

We all residents are concerned about the air pollution that will be caused due to this RMC plant which will affect health of all the residents living in surrounding societies. All the vehicles in surrounding neighborhood housing societies will always be covered with dust and cement. The dust out of the RMC plant will enter homes of all the nearby residential homes of housing societies.

This RMC plant is going to cause severe health hazards to all residents of nearby housing societies, patients in the nearby Lotus Hospital, which is less than 150 meters from the plant and also small children of nearby Kindergarten school.

**We request you to immediately conduct revoke all the approvals if any issued to the subject RMC plant.**

Please do the needful urgently.

Thanking You,

For Shri Shital CHS Ltd,

Chairman/Secretary/Treasurer



आवक विभाग (मुख्यालय)  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,  
कल्याण शाखा, २५५ मेट्रो पिलर - १७०, एक्सर न.  
सिनेवलेट कॉम्प्लेक्स, सायन (३),  
मुंबई - ४०० ०२२.  
फोन :- २४०९०४३७ / २४०२०७८९.

Patil 01/03/21

A.P. Patil, 9

# OLIVE APARTMENT C.H.S. LTD.

New Link Road, Devki Nagar, Eksar Road, Borivali (W). Mumbai - 400 103.

REG. NO. - MUM/WR/HSG/TC/14929/2010 - 11/YEAR - 10.

Ref No. \_\_\_\_\_

Date:- 01/03/2021

To,  
Chairman/ Member Secretary,  
Maharashtra Pollution Control Board,  
Kalpataru Point, 3rd and 4th floor, Opp. PVR Cinema,  
Sion Circle, Mumbai-400 022.



Copy to,  
Shri Aditya Saheb Thakrey,  
Minister of Environment, Government of Maharashtra,  
Mumbai.

Copy to,  
Dr. Shubha U Raul,  
Ex-Mayor of Mumbai, Dahisar.

Copy to, Shri. Gopal Shetty Ji (MP)  
Shri. Sunil Rane Ji (M.L.A.)  
Smt. Manisha Chaudhary Ji  
(M.L.A.)

cc: vilas Potnis Ji (M.L.C), Smt. Deepa Patil (Shiv Sena Leader).  
Subject: Complaint against RMC plant on plot bearing CTS NO. 1490 OF  
VILLAGE Eksar North off link Road, Borivali west, Mumbai

Reference: Mr. Chirag Rayani: File number:P-5030/2020/(1490)/R/C Ward/Eksar-N

Dear Sir/ madam,

We more than 2500 residents of Borivali west, want to register our **strong protest** against the approval given to RMC plant at plot bearing CTS NO. 1490 of village Eksar North off link Road, Borivali west, Mumbai which is being operated in Non-Development zone.

We all residents are concerned about the air pollution that will be caused due to this RMC plant which will is affect health of all the residents living in surrounding societies. All the vehicles in surrounding neighborhood housing societies will always be covered with dust and cement. The dust out of the RMC plant will enter homes of all the nearby residential homes of housing societies.

This RMC plant is going to cause **severe health hazards** to all residents of nearby housing societies, patients in the nearby Lotus Hospital, which is less than 150 mtrs from the plant and also small children of nearby Kindergarten school.

We request you to immediately **cancel** revoke all the approvals if any issued to the subject RMC plant.

स्वाक विभाग (मुंबई)  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,  
महाराष्ट्र शासन, मुंबई.  
मुंबई - ४०० १०३  
फोन :- २४०९०४३७/३४४२०२९  
01/03/21  
Chairman  
Secretary  
Treasurer

# OLIVE APARTMENT C.H.S. LTD.

New Link Road, Devki Nagar, Eksar Road, Borivali (W). Mumbai - 400 103.

REG. NO. - MUM/WR/HSG/TC/14929/2010 - 11/YEAR - 10.

Ref No. \_\_\_\_\_

Date: \_\_\_ / \_\_\_ / 20\_\_\_

NAME	SIGN
SAGAR DEVLEKAR	<i>Sagar</i>
TRUPTI . DEVLEKAR	<i>Trupti</i>
Ryeshree R. Temkar	<i>Ryeshree</i>
Poushanth R. Temkar	<i>Poushanth</i>
Shubavi P. Temkar	<i>Shubavi</i>
AIKO. S. Siddhapurea	<i>AIKO</i>
Shailesh. C. Siddhapurea	<i>Shailesh</i>
AKSHAY. S. Siddhapurea	<i>AKSHAY</i>
Hiral. A. Siddhapurea	<i>Hiral</i>
Manav. S. Siddhapurea	<i>Manav</i>

NAME	SIGN
India Wine Plant	<i>India Wine Plant</i>

*P. P. Des*



<i>Bind Shah</i>	<i>Bind</i>
<i>Siddhanta Shah</i>	<i>Sd.</i>
<i>Gautam R. Vinkar</i>	<i>Gautam</i>
<i>Sheetal G. Vinkar</i>	<i>Sheetal</i>
<i>Neel mada</i>	<i>Neel</i>
<i>Bhavini mada</i>	<i>Bhavini</i>
<i>Lalji mada</i>	<i>Lalji</i>
<i>Manishal mada</i>	<i>Manishal</i>
<i>Taushe Farig</i>	<i>Taushe</i>
<i>Natsal Farig</i>	<i>Natsal</i>
<i>Milini Farig</i>	<i>Milini</i>
<i>Gayatri</i>	<i>Gayatri</i>
<i>Yash</i>	<i>Yash</i>
<i>Amrjot Singh</i>	<i>Amrjot</i>
<i>Jeetu Shah</i>	<i>Jeetu</i>

Annexure H.

# SURAJ DARSHAN CO-OP. HOUSING SOCIETY LTD.

Behind Shanti Ashram Bus Depot, Kalpana Chawla Road, Borivali (W), Mumbai - 400 103.

Regd. No. : BOM / WR / HSG / TC/ 8642 / 1993-94. 3/h

(16)  
50

Ref. No.:

Date:

To,  
Chairman/ Member Secretary,  
Maharashtra Pollution Control Board,  
Kalpataru Point, 3rd and 4th floor, Opp. PVR Cinema,  
Sion Circle, Mumbai-400 022.

11/02/2021

Copy to,  
Shri Aditya Saheb Thakrey,  
Minister of Environment, Government of Maharashtra,  
Mumbai.

Copy to, Shri. Gopal Shetty Ji (MP)  
Shri. Sunil Rane Ji (M.L.A.)  
Smt. Manisha Chaudhary Ji  
(M.L.A.)  
Shri. Vilash Ji Potnise (M.L.C.)

Copy to,  
Dr. Shubha U Raul,  
Ex- Mayor of Mumbai, Dahisar.

Smt. Deepa Patil (Shiv Sena  
Leader)

Subject: Complaint against RMC plant on plot bearing CTS NO. 1490 OF  
VILLAGE Eksar North off link Road, Borivali west, Mumbai  
Near metro pillar no 2170.



Reference: Mr. Chirag Rayani: File number:P-5030/2020/(1490)/R/C Ward/Eksar-

Dear Sir/ madam,

We more than 2500 residents of Borivali west, want to register our strong protest against the approval given to RMC plant at plot bearing CTS NO. 1490 of village Eksar North off link Road, Borivali west, Mumbai which is being operated in Non-Development zone.

We all residents are concerned about the air pollution that will be caused due to this RMC plant which will is affect health of all the residents living in surrounding societies. All the vehicles in surrounding neighborhood housing societies will always be covered with dust and cement. The dust out of the RMC plant will enter homes of all the nearby residential homes of housing societies.

This RMC plant is going to cause severe health hazards to all residents of nearby housing societies, patients in the nearby Lotus Hospital, which is less than 150 meters from the plant and also small children of nearby Kindergarten school

We request you to immediately conduct revoke all the approvals if any issued to the subject RMC plant.



आवक विभाग (मुख्यालय)  
महाराष्ट्र प्रदूषण नियंत्रण बोर्ड,  
अवतारवाडी, 3रा मजला, वाशी पूर्व,  
सिनेलॉन्ट टॉवर, मुंबई (पु.),  
मुंबई - 400 022.  
फोन :- 28090830 / 28020029.  
01/03/21

P. P. Doshi

# RAJ DARSHAN CO-OP. HOUSING SOCIETY LTD.

Chanti Ashram Bus Depot, Kalpana Chawla Road, Borivali (W), Mumbai - 400 103.

Regd. No. : BOM / WR / HSG / TC / 8642 / 1993-94.

Ref. No.:

Date: 11/02/2021

~~B302~~

[Signature]  
11/2/21

A/403  
Fatima

[Signature]  
[Signature]

J.P. 259



Dhanghi  
Dhanghi

Jamir  
Jamir  
Jamir

V. Kulkarni

A-501 [Signature]

2A - A. 14PE

COI/B - WING

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Anshu

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B302

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[Signature] A 102

V. Jadhav

[Signature]  
[Signature]

[Signature]

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[Signature]

H. Kulkarni

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[Signature]

[Signature]

21/2/2021

[Signature]

[Signature] R. K. K. K.

[Signature]

[Signature]

[Signature]  
[Signature]

Date:- 16/02/2021

To,  
Chairman/Member Secretary,  
Maharashtra Pollution Control Board,  
Sion, Mumbai - 400022.





Subject:- Concern over cement ready mix plant

Respected Sir,

We have heard that there is a cement ready mix plant coming near our hospital area. One of our hospitals is on link road opposite metro pillar no 164 in Link Bird Society.

Because of cement plant there might be a chance of pollution and we have concern over the health of admitted patients as well as new born babies.

So please consider our concern of pollution produced by the plant.

Thank you

**LOTUS MULTISPECIALITY HOSPITAL**

  
PARTNER



Dr. Abhijeet Anaje

CC to :

1. Shri. Aditya Sahab Thatrey, Minister of Environment, Government of Maharashtra.
2. Shri. Vilasji Potnis, M. L. C.
3. Dr. Subha Raul, Ex-Mayor of Mumbai.
4. Shri. Gopal Shetty ji, M. P.
5. Smt. Deepa Patil, Shiv Sena Leader.
6. Smt. Manisha Chaudhary, MLA.
7. Shri. Sunil Rane Ji, MLA.

आवक विभाग (मुख्यालय)  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,  
कल्पतरु पाडोटे, ३ग मजकला, गांधी युकेल,  
सिनेफ्लोरेट सभोर, सावन (पूर्व),  
मुंबई - ४०० ०२२.  
फोन :- २४०९०४३७ / २४०२०७८९.



01/03/21

11/b  
Annexure 6

www.infigoeye.com  
GST: 27AAECI6389M1ZT  
CIN: U74999MH2017PTC300119  
PAN: AAECI6389M

A unit of INFIGO Lifesciences Pvt. Ltd.

To,  
The concerned Authority  
BMC Borivali,  
Mumbai

Dated 25-02-2021



Sub: Recording our serious concern regarding the proposal of a cement plant being set up opposite our eye care hospital at Borivali West.

Respected Sir,

We have been given to understand that the a cement plant is proposed to be set just opposite our eye hospital at Borivali. This raises serious concerns for us as our hospital is a eye center where patients come for treatment of various forms of adverse conditions of the eye including medical and surgical treatment of cataracts, glaucoma, retina, cornea and other disorders and ailments, and they have to be conducted in a pollution free and infection free environment. We are concerned that such a proposal may have an adverse impact on the patients that visit our center.

We are therefore place our serious concerns for your kind consideration and do hope that this will be addressed in a manner that is not prejudicial to the health of our patients.

Thanking you,

*K. Jayasir*

For Infigo Eyecare Hospitals - Borivali



OUR HOSPITAL NETWORK @

- Vashi (Navi Mumbai) ☎ +91 93727 66499 • Mahim (W) ☎ +91 93727 17695 • Borivali (W) ☎ +91 93727 66501
- Bhayandar (W) ☎ +91 93727 17697 • Virar (W) ☎ +91 93727 17692 • Palghar (W) ☎ 02525 252654 • Boisar (W) ☎ +91 93727 66495
- Murbad ☎ +91 93727 66503 • Sangli ☎ +91 93727 66493 • Ichalkaranji ☎ +91 93727 66502 • Ratnagiri ☎ +91 93727 66504

*P. P. Dora*

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : (022) - 24016239

Fax : (022) - 24015269

E-mail : mpcb@mpcb.gov.in



Regional Office, Mumbai,  
Kalpataru Point, 1<sup>st</sup> Floor, Sion Circle,

Website : www.mpcb.gov.in

Cat (Green)/Scale (SSI)

Consent No: Format 1.0/BO/RO - Mumbai/UAN No. 0000112204/0-2106000486 Date: 09/09/2020

To,

M/s. N. N. Enterprises.

S. No. 92/1, 92/2, 92/3 & 92/4

CTS No. 1490, Village-Eksar North, Off. Link Road, Borivali (W) Mumbai.

Sub: - Consent to Operate under Green Category.

Reference: 1. SRO-MUMBAI-IV/20090000406, dtd., 08.09.2020.  
2. Application vide UAN No: 0000112204

For Consent to Operate under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to Operate is granted for a period up to 31.05. 2024
2. Capital investment as per CA Certificate- Rs. 87/- lakhs.
3. The Consent is valid for the manufacture of -

Sr No.	Product / By-Product Name	Maximum Quantity	UOM
1.	Ready Mix Concrete	08	M <sup>3</sup> /M
(Captive purpose for metro project only)			

#### 4. Conditions under Water(P&CP),1974Actfordischargeof effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	02.00	As per Schedule-I	Recycle & Reuse in the process, gardening/plantation and water sprinkling purpose only.
2.	Domestic effluent	02.00	As per Schedule-I	On land for gardening

#### 5. Conditions under Air(P&CP)Act,1981forairemissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1.	S1	DG Set	1	As per schedule II

M/s. N. N. Enterprises /RO-Mumbai/UAN No. 0000112204

Page No. Page 1 of 12

*[Handwritten Signature]*

*[Handwritten Signature]*





P. P. Dong.

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Aggregates	10	MT/M	--	Either reused through recovery unit/Reclaiming system OR disposed off at designated approved site by local body, for derbies / construction waste.

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./Type	Quantity	UoM	Treatment	Disposal
1	34.3 Chemical sludge from waste water treatment	10	Kg/M	--	CHWTSDF

8. Conditions under Batteries (Management & Handling) Rules, 2001:

Sr No	Type of Waste	Quantity	UoM	Disposal Path
Nil				

9. Conditions under E-Waste Management: (Not Applicable)

Sr No	Type of Waste	Quantity	UoM	Disposal Path
Nil				

10. Treatment and Disposal of Biomedical Waste generated to CBMWTSDF: (Not Applicable)

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
Nil					

11. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
12. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
13. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
14. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.

15. Captive plants shall carryout ambient air quality monitoring twice in a week for 24 hours.

16. The consent shall be valid for a period of 5 years from the date of issue of consent.

17. The entire RMC Plant should be enclosed.

18. Industry shall provide covering at all the emission generating points.

19. Industry shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & leeward direction and submit the data to Board office on monthly basis.

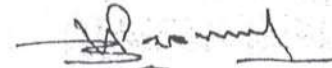
20. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

21. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

22. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.

23. This consent is issued with the approval of competent authority of the Board.

For and on behalf of the  
Maharashtra Pollution Control Board



(Satish Padwal)  
I/c, Regional Officer, Mumbai

Received Consent fee of -

Sr. No.	Amount (Rs)	Transaction No.	Date	Drawn On
1.	10,000/-	TXN2104000384	06.04.2021	Online transfer

Copy to:

1. The Assistant Secretary (Technical), Mumbai,
2. Sub-Regional Officer -Mumbai-IV  
- They are directed to ensure the compliance of the consent conditions
3. Chief Accounts Officer, MPCB, Mumbai.

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*J. J. Dogra*

SCHEDULE-ITerms & conditions for compliance of Water Pollution Control:

1. Industrial effluent: -
  - a. Industrial effluent generation and details of the treatment installed (Primary followed by tertiary treatment) -- 02.00 CMD
  - b. Samples Parameters details in case of CETP/ Recycle & Reuse in the process, gardening/plantation and water sprinkling purpose only.

1	pH	Between	5.5 to 9.0
2	Oil & Grease	Not to exceed	10 mg/l
3	Suspended Solids	Not to exceed	100 mg/l.
4	BOD 3 days 27 Deg.C	Not to exceed	30 mg/l.
5	COD	Not to exceed	100 mg/l.
6	Total Dissolved Solids	Not to exceed	2100 mg/l.

- c. Treated industrial waste water disposal details. (i.e. CETP/ZLD/ Recycle & Reuse in the process, gardening/plantation and water sprinkling purpose only)

2. Domestic water: -

- a. Details of the domestic water generation and treatment system provided- 02.00 CMD treatment system septic tank and Soak Pit.
- b. Treatment and parameters
 

Suspended Solids	Not to exceed	100	mg/l.
BOD 3 days 27° C.	Not to exceed	30	mg/l.
- c. Treated industrial waste-water disposal details (CETP/Secondary treatment/Soak pit/overflow on land for gardening)

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system and or extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.



1807  
J.D.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the rules made there under from time to time, and other provisions of the Environment Protection Act, 1986.

Sl. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	00.00
2.	Domestic purpose	02.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	15.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	00.00
5.	Others: i) Gardening	00.00

Water used for Gardening should be treated effluent/sewage.

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

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*J. J. Doshi*

*[Signature]*

## SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height In Mtrs	Type of Fuel	Quantity & Unit	SO <sub>2</sub> Kg/Day
1	DG Set	Acoustic Enclosures	03 above roof	Diesel	200 Lit/D	0.36

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
SO <sub>2</sub> Process	Not to exceed	NA

3. Standards for Ambient Air Quality (AAQ)

PM <sub>2.5</sub>	Not to exceed	60 µg/NM <sup>3</sup>
PM <sub>10</sub>	Not to exceed	100 µg/NM <sup>3</sup>
SO <sub>2</sub>	Not to exceed	80 µg/NM <sup>3</sup>
NO <sub>x</sub>	Not to exceed	80 µg/NM <sup>3</sup>
Acid Mist	Not to exceed	35 µg/NM <sup>3</sup>

4. The applicant shall provide specific Air Pollution control equipment's as per the conditions of EP Act, 1986 and rule made there under from time to time/Environmental Clearance/CREP guidelines.
5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
7. **Noise Pollution control Measures: -**  
The Industry shall comply with the provision under the Noise (Regulation and Control) Rule- 2000, to control noise pollution.




2507 f. f.



Control Equipment:  
Air Pollution Control:  
Precaution measures: -

1. All material transfer points should be covered.
  2. The dust containment system shall be provided incorporating either of the following.
    - Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area, whichever is higher with tin sheets. Same may extend above with netting clothing whenever required
    - Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
  3. Internal work area shall be cement concreted/Asphalted.
  4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carried out, with industrial vacuum cleaner.
  5. Two level tyre washing facility shall be provided at entry and exit points, for transit mixture vehicle.
- (ii) Raw material Storage, Handling & Others: -
1. Storage silos of cement & fly-ash shall be equipped with adequate capacity of dust Collection system such as multi- cyclone followed by bag house assembly.
  2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
  3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
  4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at transfer points dust collection system to be installed to avoid secondary fugitive emissions.
  5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag house, so as to limit dust emissions.
  6. Storage area of sand & aggregate shall be equipped with roof top water sprinkler system.
  7. The air pollution control devices shall be operated regularly.
  8. Alternative power supply system should cover both the production and Air pollution control system.
  9. Industry shall provide treatment facility industrial effluent.
  10. Industry shall provide disposal facility for treated effluent.
  11. Industry shall provide disposal facility for solid waste.
  12. Industry shall provide proper exhaust system in the premises.

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## SCHEDULE IV



1. The Energy source for lighting purpose shall preferably be LED based.
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant.
3. Conditions for D.G. Set
  - a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f. D.G. Set shall be operated only in case of power failure.
  - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h. The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.



10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-I, dated, 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

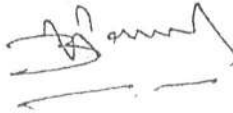


24. The industry shall create the Environment Cell by appointing an Environmental Officer to assist the Assistant Engineer in charge of the area to be responsible for the environment and related matters.
25. The applicant shall provide the following details for monitoring the air emissions and also provide details for inspection of any use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelized through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler.
34. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board.

*A. K. Dohar*

- 35. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made thereunder;
- 36. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.

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*P.P. Das*



# दिल्ली मेट्रो रेल कॉर्पोरेशन लि.

## DELHI METRO RAIL CORPORATION LTD.

(भारत सरकार एवं दिल्ली सरकार का संयुक्त उपक्रम)

(A JOINT VENTURE OF GOVERNMENT OF INDIA AND GOVT. OF DELHI)

४ मंजिल, लिंक हाऊस, न्यू लिंक रोड, चिंचोली बंदर, मालाड (पश्चिम), मुंबई - ४०० ०६४

4th Floor, Link House, New Link Road, Chincholi Bunder, Malad (West), Mumbai - 400064

DMRC/CPM-Mumbai/1084/2016/ 10403

Date: 27.12.2021

To,

Shanti Ashram,  
Near Bus Depot, Borivali West,  
Mumbai - 400 103

*Handwritten signature*



Sub: Your RTI application regarding procuring Ready Mix Concrete by DMRC.

Ref: Your RTI application No. NIL, dated: 29.11.2021 received in this office on 30.11.2021.

Dear Sir,

With reference to your RTI application, the para wise reply for Line 2A is as under:

Sr. No.	Particular of Information Required	Information
1	Please advise if DMRC is procuring any amount of Ready Mix Concrete from Ready Mix concrete Plant situated in Village Eksar North of Link road, Borivali (West), Mumbai belonging to M/s N.N. Enterprises	DMRC has not procured Ready Mix concrete from Ready Mix Concrete Plant situated in village Eksar North of Link Road, Borivali (West), Mumbai belonging to M/s N.N. Enterprises.

This is for your kind information and necessary action please.

Thanking you,

Yours sincerely,

*Handwritten signature*  
(Yashpal Mehta) 27/12/21  
CPM/Mumbai

*Handwritten signature*  
PM/02

Designation and address of First Appellate Authority:-

Project Director, Delhi Metro Rail Corporation,

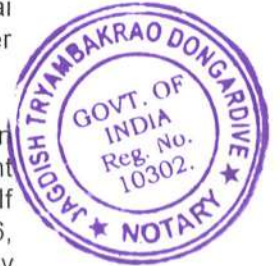
8<sup>th</sup> floor, 'A' Wing, MMRDA Bldg, (Old), Bandra Kurla Complex, Bandra (East), Mumbai - 400 051

**MUNICIPAL CORPORATION OF GREATER MUMBAI**  
**CHIEF ENGINEER (ROADS, TRAFFIC & BRIDGES)**

**REVISED BASIC NORMS FOR REGISTRATION OF RMC PLANTS W.E.F.**  
**01.07.2011.**

**Ref:** Minutes of Pre bid meeting for C.C. Road tenders of Work Code No. C-242, C-243, W-254, W-255, E-208, E-209 and Asphalt Road tenders of Work Code No. AC-81, AW-59, AE-33 on 15.06.2011.

1. Location of plant shall be in Mumbai or in the outskirts of the Mumbai Limit, provided it fulfills the provisions of IS 4926 of 1976 subject to following :
  - (a) RMC plants falling within Mumbai Limits and Meera - Bhayender Municipal Corporation Limits or Navi Mumbai Municipal Corporation Limits and Thane Municipal Corporation Limits (which fall in Mumbai Metropolitan Region) shall be considered for approval subject to other norms are satisfied by the R.M.C. plant.
  - (b) For the RMC plants which fall within rest of the Mumbai Metropolitan Region than mentioned at 1 above, it would be necessary for RMC plant owners to show trial to the Chief Engineer (Roads, Traffic & Bridges). If such plants, after trial, fulfill the aforesaid provisions in IS 4926 of 1976, the same can be considered for approval with restrictions areas supply of Ready Mix Concrete.
2. All operations in Batching plant should be fully computerized.
3. Only advanced mixers like pan or twin shaft should be used in the Batching plant.
4. Minimum one silo of capacity 75 M.T. for storing the cement shall be provided. If the mixture of O.P.C. with G.G.B.S./flyash is proposed to be used for a project, minimum two silos should be provided.
5. Minimum six (6) transit mixers should be available in the RMC Plant for transporting RMC mixes to the ongoing works.
6. The proper partitions for segregating various aggregates should be provided.
7. RMC plant should have an up to date laboratory for performing various tests.
8. Skilled personnel viz. Quality Control Engineer, Laboratory Technician, Plant Operator etc. should be employed by RMC plant owners.
9. The access for the RMC plant should be in good condition.
10. Telephone connection should be available in the RMC plant.
11. NOC/consent should be obtained from Maharashtra Pollution Control Board.
12. Valid land ownership/Lease Agreement Document and approval from Local Authority (Municipal Corporation etc.) are necessary.



*[Handwritten Signature]*

Sd/-29.06.2011  
Chief Engineer (Rds., Tr. & Br.)

## MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437 / 4014701 / 4020781  
Fax : 4024068 / 4023516  
Website : <http://mpcb.mah.nic.in>  
E-Mail : [ast@mpcb.gov.in](mailto:ast@mpcb.gov.in)



KALPATARU POINT, 3rd Floor,  
Sion-Matunga Scheme Road  
No.8, Opp. Sion Circle, Sion  
(East) Mumbai-400 022.

No. MPCB/AS(T)/TB/B- 4453

Date : 15/11/2016.

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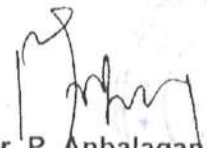
**Sub: Implementation of Gazette Notification dtd. 07/11/2016 regarding 'Guidelines for Ready Mix Plant (RMC) for siting criteria of RMC Plant in the State of Maharashtra'.**

Ref.: 1) RMC Gazette Notification dtd. 07/11/2016.

This has reference with Gazette Notification dtd. 07/11/2016 regarding 'Guidelines for Ready Mix Plant (RMC) for siting criteria of RMC Plant in the State of Maharashtra'. This Gazette Notification is uploaded on the website of MPCB and Govt. Printing Press.

The above notified guidelines are enforced for establishment and operation of Ready Mix Plant (RMC) in the State of Maharashtra.

All Regional Officers and Sub-Regional Officers are hereby directed to ensure implementation of the above referred Notified guidelines for establishment and operation of Ready Mix Plant (RMC) in the State of Maharashtra.

  
(Dr. P. Anbalagan, IAS)  
Member Secretary

**Copy to:**

- 1) A.S.(Tech.)/ P.S.O./ J.D.(APC)/ J.D.(WPC)/ R.O.(HQ), M.P.C. Board, Mumbai.
- 2) All ROs/ SROs

-You are all instructed to ensure effective implementation of the above referred Notified guidelines for establishment and operation of Ready Mix Plant in their jurisdiction.



*A. A. Dongardine*



# महाराष्ट्र शासन राजपत्र

## भाग चार-क

वर्ष २, अंक ३२]

गुरुवार ते बुधवार, नोव्हेंबर १०-१६, २०१६/कार्तिक १९-२५, शके १९३८

[पृष्ठे ९

[ किंमत : रुपये ६.०० ]

### प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले (भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर) वैधानिक नियम व आदेश ; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क), जिल्हा दंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

### नियंत्रक, शिधावाटप व संचालक, नागरी पुरवठा यांचे कार्यालय

रॉयल इन्शुरन्स इमारत, ५वा मजला, १४, जमशेटजी टाटा रोड, चर्चगेट,

मुंबई ४०० ०२०, दिनांक २७ ऑक्टोबर २०१६.



- वाचा.— (१) क्रमांक निशि/केरो/२०१६/प्र.क्र.३४/सहा/जा. ४१६, दिनांक १४ ऑक्टोबर २०१६.  
 (२) केंद्र शासनाचे दिनांक ३० जून २०१६ चे पत्र.  
 (३) शासन पत्र क्रमांक रॉकेल. २०१५/प्र.क्र. २२६/नापु-२७, दिनांक ३० जुलै २०१६.  
 (४) केंद्र शासनाचे दिनांक २९ ऑगस्ट २०१६ रोजीचे पत्र.  
 (४) शासन पत्र क्रमांक रॉकेल. २०१५/प्र.क्र. २२६/नापु-२७, दिनांक ५ ऑक्टोबर २०१६.  
 (५) दि केरोसीन (रेस्ट्रीक्शन ऑन युज अँड फिक्शेशन ऑफ सिलिंग प्राईस) ऑर्डर, १९९३.

### अधिसूचना

क्रमांक निशि/केरो/२०१६/प्र.क्र.३४/सहा/जा-४३६.— ज्याअर्थी, केंद्र शासनाने दिनांक १ जुलै २०१६ पासून पुढील सलग १० महिने प्रत्येक महिन्याच्या १ तारखेस अनुदानित केरोसीनचे किरकोळ विक्री दर प्रति लिटर २५ पैसे याप्रमाणे वाढ (मूल्यवर्धित कराव्यतिरिक्त) करून निश्चित करण्याबाबत दिनांक ३० जून २०१६ चे पत्रान्वये राज्य शासनास कळविले होते.

केंद्र शासनाच्या सदर पत्रानुसार दिनांक १ जुलै २०१६ पासून पुढील सलग १० महिने प्रत्येक महिन्याच्या १ तारखेस शिधावाटप क्षेत्रात केरोसीनच्या एक्स डेपो दरात प्रति लिटर २५ पैसे याप्रमाणे प्रति कि. लि. रुपये २५० (अधिक मूल्यवर्धित कर) इतकी वाढ करून अनुदानित केरोसीनचे किरकोळ विक्री दर निश्चित करण्याबाबतची कार्यवाही करण्याबाबत राज्य शासनाने संदर्भ क्रमांक ३ अन्वये कळविले होते.

तथापि, आता केंद्र शासनाने दिनांक १ सप्टेंबर २०१६ ते ३१ जानेवारी २०१७ या कालावधीत प्रत्येक महिन्याच्या प्रत्येक पंधरवाड्यानंतर (दर महिन्याच्या १ व १६ तारखेस) अनुदानित केरोसीनच्या किरकोळ विक्री दरात प्रति लिटर २५ पैसे (अधिक मूल्यवर्धित कर) इतकी तर दिनांक १ फेब्रुवारी २०१७ रोजी प्रति लिटर २३ पैसे (अधिक मूल्यवर्धित कर) इतकी वाढ करून अनुदानित केरोसीनचे किरकोळ विक्री दर निश्चित करण्याबाबत संदर्भ क्र. ४ चे पत्रान्वये राज्य शासनास कळविले आहे.

राज्य शासनाने केरोसीनचे सुधारित एक्स डेपो रेट विचारात घेऊन प्रत्येक महिन्याच्या १ व १६ तारखेस अनुदानित केरोसीनचे किरकोळ दर निश्चितीची पुढील कार्यवाही करण्याबाबत संदर्भ क्र. ५ अन्वये पत्र देऊन कळविले आहे.

त्याअर्थी, वाचा क्रमांक ६ मध्ये नमूद आदेशान्वये मला प्रदान केलेल्या अधिकारानुसार मी, अविनाश सुभेदार, नियंत्रक, शिधावाटप व संचालक नागरी पुरवठा, मुंबई, मुंबई शहर शिधावाटप क्षेत्रातील (मुंबई शहर व मुंबई उपनगर) केरोसीनच्या घरगुती वापराचे घाऊक व किरकोळ विक्रीचे दर दिनांक १ नोव्हेंबर २०१६ पासून पुढील आदेश होईपर्यंत तात्काळ अंमलात आणणेकरिता पुढीलप्रमाणे अधिसूचित करीत आहे :-

अनुक्रमांक	बाब	सध्याचा दर (रुपये प्रति कि.लि.)	सुधारित दर (रुपये प्रति कि.लि.)
(१)	(२)	(३)	(४)
ए	एक्सडेपो दर (रुपये प्रति कि.लि.)	१४,८०४.००	१५,०५४.००
बी	व्हॅट @ ३ %	४४४.१२	४५१.६२
सी	घाऊक विक्रेत्यासाठी एकूण खरेदी किंमत (ए + बी)	१५,२४८.१२	१५,५०५.६२
डी	(i) घाऊक विक्रेत्याचे कमिशन	७१४.१८	७१४.१८
	(ii) तापमान बदलामुळे येणाऱ्या घटीच्या व हाताळणूक तुटीच्या प्रतिपूर्तीसाठी असाधारण भत्ता.	९९.००	९९.००
	(iii) वाहतूक खर्च	२८०.७९	२८०.७९
	(iv) पथकर (Toll Tax)	७०.००	७०.००
	(v) घाऊक वितरकांना पूर्णाकाचा लाभ	९.२१	१.९३
	(vi) एकूण किंमत वाढ [डी (i) + डी (ii) + डी (iii) + डी (iv) + डी (v)]	१,१७३.१८	१,१६५.९०
इ	एकूण किंमत वाढीवर, व्हॅट @ ३ % [डी (vi) च्या ३ %]	३५.२०	३४.९८
एफ	एकूण [सी + डी (vi) + इ] घाऊक विक्रीचा दर	१६,४५६.५०	१६,७०६.५०
एफ १	किरकोळ विक्रेत्यासाठी खरेदी किंमत	१६,४५६.५०** (किंमत रुपये	१६,७०६.५०** (किंमत रुपये
		१५,९७७.१८ + मूल्यवर्धित कर रुपये ४७९.३२)	१६,२१९.९० + मूल्यवर्धित कर रुपये ४८६.६०)
जी	किरकोळ विक्रेत्याचे कमिशन (तुटीच्या लाभांसह)	४५०.००	४५०.००
एच	किरकोळ विक्रेत्याचे कमिशन (तुटीच्या लाभांसह) वर ३ % व्हॅट [जी च्या ३ %]	१३.५०	१३.५०
आय	किरकोळ विक्री दर (रुपये प्रति किलो लिटर)	१६,९२००.००** (किंमत रुपये	१७,१७६०.००** (किंमत रुपये
		१६,४२७.१८ + मूल्यवर्धित कर रुपये ४९२.८२)	१६,६६९.९० + मूल्यवर्धित कर रुपये ५००.१०)
जे	किरकोळ विक्री दर (रुपये प्रति लिटर)	१६.९२	१७.१७

शासन परिपत्रक क्रमांक अन्न, नागरी पुरवठा व ग्राहक संरक्षण विभाग, क्रमांक केईआर-१३७६/३७६९/सतरा, दिनांक १७ डिसेंबर १९७६ नुसार पूर्णाकाचा लाभ एकाच पातळीवर (घाऊक वितरक) घाऊक दरामध्ये समाविष्ट करण्यात आला आहे.



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महाराष्ट्र शासन राजपत्र भाग चार-क, गुरुवार ते बुधवार, नोव्हेंबर १०-१६, २०१६/कार्तिक १९-२५, शके १९३८

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### महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई

" महाराष्ट्र राज्यातील रेडीमिक्स काँक्रीट (आरएमसी) प्रकल्पांकरिता मार्गदर्शक तत्वांची नियमावली "

#### अधिसूचना

क्र. मप्रनि/ सस(तां)/ तांशा/ ब-४३६३.—हवा (प्रदूषण प्रतिबंध व नियंत्रण) कायदा, १९८१ च्या कलम १७ उप कलम (१) आणि खंड (बी) व खंड (एच) आणि कलम ५४ मधील उप कलम (१) आणि उप कलम (२) मधील खंड (झेड) व जल (प्रदूषण प्रतिबंध आणि नियंत्रण) कायदा, १९७४ च्या कलम १७ उप कलम (१) मधील खंड (एन) व (ओ) अंतर्गत प्रदान करण्यात आलेल्या अधिकारांचा वापर करून राज्य सरकारने महाराष्ट्र प्रदूषण नियंत्रण मंडळासोबत सल्लामसलत करून महाराष्ट्र राज्यातील रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्पांकरिता मार्गदर्शक तत्वांची एक नियमावली तयार केली आहे. त्यानुसार रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्पांना पर्यावरणीय मानकांचे पालन करणे अनिवार्य करण्यात आले असून प्रदुषणास आळा घालण्याकरिता/तीव्रता कमी करण्याकरिता आणि जनतेच्या आरोग्याचे संरक्षण करण्यासाठी त्यांच्यावर अतिरिक्त नियंत्रणेही घालण्यात आली आहेत.

#### व्याख्या :

१ रेडी मिक्स काँक्रीट (आरएमसी) : असे काँक्रीट जे कारखान्यात किंवा बॅचिंग प्लान्टमध्ये मागणीनुसार तयार केले जाते व नंतर ते ट्रान्झिट मिक्सर असलेल्या ट्रकमधून बांधकाम प्रकल्पावर पाठविण्यात येते.

२ व्यावसायिक प्रकल्प: बांधकामाकरिता रेडी मिक्स काँक्रीटची गरज असलेल्या ग्राहकांना पुरवठा करण्याच्या उद्देशाने स्थापन करण्यात आलेला रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्प.

३ कॅप्टीव्ह प्लान्ट : एखाद्या समर्पित बांधकाम प्रकल्पास रेडी मिक्स काँक्रीट पुरवठा करण्याच्या एकमेव उद्देशाने प्रकल्प परिसरात स्थापन करण्यात आलेला रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्प.

#### अ. उपयोज्यता :

- १ महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या संमतीपत्र व्यवस्थापन कार्यप्रणालीनुसार रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्पांना मंडळाचे संमतीपत्र आवश्यक आहे.
- २ परवानगी/ना हरकत प्रमाणपत्र संबंधित स्थानिक संस्थेद्वारा/नियोजन प्राधिकरणाद्वारे दिले जाते.

#### ब. स्थान निश्चयनाबाबतचे निकष :

रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्प उभारतांना खालील स्थाननिश्चयनाबाबतचे निकष ग्राह्य धरले जावेत.

- १ व्यावसायिक रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्पाकरिता १००० किंवा त्याहून अधिक लोकसंख्या असलेल्या वस्तीपासून आणि प्रमुख रस्त्यापासून (जसे की - राष्ट्रीय/ राज्य महामार्ग, मोठे जिल्हा मार्ग, शहरातून जाणारे प्रमुख रस्ते) अंदाजे १०० मीटरचे अंतर संरक्षित क्षेत्र (buffer zone) म्हणून राखले जावे.
- २ विशिष्ट बांधकाम प्रकल्पाकरिता उभारण्यात आलेला कॅप्टीव्ह आरएमसी प्रकल्प हा बांधकाम प्रकल्प परिसरात असावा.
- ३ व्यावसायिक रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्प शाळा, महाविद्यालये, रुग्णालये तसेच न्यायालय, इ.पासून किमान २०० मी.च्या अंतरामध्ये नसावेत.
- ४ म.प्र.नि.मंडळाकडून उद्योग स्थापन करण्याचे संमतीपत्र घेतांना प्रकल्प प्रवर्तकाने इतर वैधानिक परवाने जसे- डीसी नियम, इ.ची पूर्तता करणे आवश्यक आहे.

#### क. पर्यावरणीय मुल्यांकन :

प्रकल्पाचे पर्यावरणीय मुल्यांकन करतांना खालील घटकांचा विचार व्हावा :-

- १ कच्च्या मालाची जसे की, वाळू, खडी, सिमेंट, फ्लाय अॅश व इतर मिश्रीत घटकांची साठवण क्षमता व व्यवस्था याबाबत उल्लेखित नियमांचे पालन करणे आवश्यक आहे.
- २ प्रकल्पाच्या ठिकाणी उत्पादन प्रक्रिया, तसेच कच्चा माल हाताळणी यामधून उत्सर्जित होणाऱ्या धुलिकणांचे नियंत्रण करण्यासाठी योग्य ती यंत्रणा बसवितांना हवामानाचा विशेषतः वाऱ्याच्या दिशेचा अभ्यास करण्यात यावा.



४ महाराष्ट्र शासन राजपत्र भाग चार-क, गुरुवार ते बुधवार, नोव्हेंबर १०-१६, २०१६/कार्तिक १९-२५, शके १९३८

ड. प्रदूषण नियंत्रण उपाययोजना

अ. हवा प्रदूषण नियंत्रण

I. अंतर्गत उपाययोजना :

- १ साहित्याची हाताळणी तथा वहन करणाऱ्या सर्व जागा आच्छादित करण्यात याव्यात.
- २ धुळीवर नियंत्रण करण्यासाठी खालीलप्रमाणे उपाययोजना करण्यात याव्यात :-
  - प्रकल्पाच्या चारही बाजूस किमान २० फूट ऊंचीचे किंवा ज्या ठिकाणाहून साहित्याच्या हाताळणामुळे हवा प्रदूषण उत्सर्जन होणार आहे, त्या ठिकाणापेक्षा ५ फूट ऊंच, यापैकी जे जास्त ऊंचीचे असेल, असे योग्य त्या साहित्याचे कुंपण घालण्यात यावे. आवश्यकता भासल्यास सदर कुंपणाची ऊंची नेटलॉनच्या कापडाने वाढवावी.
  - रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्प परिसरात कुंपणालगत पाणी फवारणी/तसेच रासायनिक धुलिकण स्थिरीकरण यंत्रणा उभारण्यात यावी.
  - रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्पाच्या परिसरात कुंपणाच्या बाजूने किमान ५ मीटर पट्ट्यामध्ये वृक्षरोपण करण्यात यावे. यासाठी २० मीटर ऊंचीपर्यंत झाडांच्या पानांचे आच्छादन होईल, अशा वृक्षांची लागवड करण्यात यावी.
- ३ प्रकल्पाचा आंतरभाग सिमेंट काँक्रीट किंवा डांबराने आच्छादित असावा.
- ४ प्रकल्पाच्या आंतर भागात जमा झालेली धूळ (कोरडी/ओली) औद्योगिक व्हॅक्युम क्लिनरच्या साहाय्याने नियमितपणे साफ करावी.
- ५ ट्रांझिट मिक्सर असलेल्या ट्रकची चाके धुण्याकरिता व्दिस्त्रीय स्वरूपाची म्हणजे प्रकल्पाचे प्रवेशद्वार व बाहेर जाणाऱ्या मार्गावर व्यवस्था करण्यात यावी.

II. कच्च्या मालाची हाताळणी आणि साठवण:

- १ सिमेंट व फ्लाय अॅश यांची साठवणूक करण्याकरिता उभारण्यात आलेल्या कोठारांना (सायलोज) योग्य त्या क्षमतेची धुलिकण जमा करणारी यंत्रणा जसे की-मल्टी सायक्लोनसह बॅग हाऊस यंत्रणा बसविण्यात यावी.
- २ खडी, वाळू, सिमेंट व फ्लाय अॅश यांची हाताळणी बंदिस्त यांत्रिक प्रणालीमार्फत करावी.
- ३ मनुष्यबळामार्फत करण्यात येणारी कार्ये बंदिस्त छताखाली अनुज्ञेय असतील. तसेच त्या ठिकाणी मालाची हाताळणी करण्याच्या जागेवर धुळ नियंत्रण यंत्रणा व छतावर दुय्यम धुलिकण नियंत्रण यंत्रणा असावी.
- ४ वाळू आणि खडीचे वहन करणारे पट्टे पट्ट्यांनी बंदिस्त असावेत. तसेच सर्व ट्रान्सफर पॉईंटवर दुय्यम उत्सर्ग टाळण्याकरिता धुलिकण नियंत्रण यंत्रणा बसविण्यात यावी.
- ५ सिमेंट, खडी आणि वाळू यांचे मिश्रण करणाऱ्या विभागातील धुळीचे नियंत्रण करण्यासाठी योग्य त्या क्षमतेची मल्टी सायक्लोनसह बॅग हाऊस असलेली धुळ जमा करणारी यंत्रणा असावी.
- ६ वाळू आणि खडी यांची साठवणूक केलेल्या ठिकाणी छतावर पाणी फवारणी यंत्रणा असावी.
- ७ रेडीमिक्स काँक्रीट उत्पादन प्रक्रिया व हवा प्रदूषण नियंत्रण यंत्रणा एकमेकांशी संलग्न असावेत.
- ८ विद्युत पुरवठा करणाऱ्या प्रयायी प्रणालीतून उत्पादन प्रक्रिया व वायू प्रदूषण नियंत्रण यंत्रणा यांना प्रामुख्याने विद्युत पुरवठा करण्यात यावा.

III. वातावरणातील हवेची गुणवत्ता खालील दिलेल्या मानकांच्या मर्यादेत राखण्यासाठी प्रकल्पधारकाने प्रकल्पाच्या कुंपणाजवळ नियमितपणे मोजण्यात यावी. (सरासरी २४ तास)

धुलिकण  $PM_{10}$

पेक्षा जास्त नसावे

$100 \mu g/m^3$

धुलिकण  $PM_{2.5}$

पेक्षा जास्त नसावे

$60 \mu g/m^3$

कर्मशिअल (व्यावसायिक) रेडीमिक्स काँक्रीट प्लान्ट धारकांनी त्यांच्या हद्दीमध्ये सभोवतालच्या हवेच्या गुणवत्तेचे सतत मोजमाप करणारी यंत्रणा बसवावी(CAAQM)लावावे.

कॅप्टीव रेडीमिक्स काँक्रीट प्लान्टधारकांनी आठवड्यातून दोन वेळा २४ तासांचे सभोवतालच्या हवेच्या गुणवत्तेचे मोजमाप (AAQM) करावे.

ब. जल प्रदूषण नियंत्रण परिमाणे :

१. बॅचिंग प्लान्ट वॉशिंग, ट्रांझिट मिक्सर वॉशिंग. व्हेईकल टायर वॉशिंग आणि फ्लोअर वॉशिंग यातून निर्माण झालेले सांडपाणी योग्य अशा ड्रेनेज सिस्टीममधून जमा केले जावे. त्यावर विल्हेवाटीसाठी खालील दिलेल्या मानकांप्रमाणे पूर्तता करू शकेल, अशा सर्वकष सांडपाणी प्रक्रिया सयंत्रणंमध्ये प्रक्रिया केली जावी.



महाराष्ट्र शासन राजपत्र भाग चार-क, गुरुवार ते बुधवार, नोव्हेंबर १०-१६, २०१६/कार्तिक १९-२५, शके १९३८

५

अ.क्र. (१)	मानके (२)	परिमाण (३)	मर्यादा (४)
१	सामू (pH)		५.५ ते ९.०
२	तेल आणि वंगण	पेक्षा जास्त नसावा	१० मि.ग्रॅ./ लि.
३	तरंगणारे घन कण	पेक्षा जास्त नसावा	१०० मि.ग्रॅ./ लि.
४	बीओडी ३ दिवस	पेक्षा जास्त नसावा	३० मि.ग्रॅ./ लि.
५	सीओडी	पेक्षा जास्त नसावा	१५० मि.ग्रॅ./ लि.
६	टीडीएस	पेक्षा जास्त नसावा	२१०० मि.ग्रॅ./ लि.

२. प्रक्रिया केलेले सांडपाणी फक्त प्रकल्पातील प्रक्रियेमध्ये, वॉटर स्पिकरिंग सिस्टीममध्ये किंवा बागकाम / वृक्षरोपणासाठी वापरण्यात यावे. प्रकल्पातून सांडपाणी कोठेही बाहेर सोडण्यात येऊ नये.

**क. ध्वनी प्रदूषण नियंत्रणाबाबतच्या उपाययोजना :**

रेडीमिक्स प्लांट प्रकल्पधारकाने प्रकल्पाच्या परिसरामध्ये ध्वनी प्रदूषण नियंत्रणामध्ये ठेवण्यासाठी ध्वनी (नियमन व नियंत्रण) नियम, २००० मधील तरतुदीनुसार उपाययोजना कराव्यात.

**ड. घनकचऱ्यावरील प्रक्रिया आणि विल्हेवाट :**

ट्रान्झिट मिक्सचर वॉशिंगमधून तयार झालेला घनकचरा आरएमसी प्रकल्पातून तयार झालेल्या टाकाऊ पदार्थ (कचरा/ गाळ) यांचा रिकव्हरी युनिट/ रिकलेमिंग सिस्टीच्या माध्यमातून पुनर्वापर करण्यात यावा किंवा त्यांची स्थानिक प्रशासनाने बांधकामातून तयार झालेल्या कचऱ्याकरिता नेमून दिलेल्या जागी विल्हेवाट लावण्यात यावी.

**ई. म.प्र.नि.मंडळाने संमतीपत्रामध्ये खालील अटींचा समावेश करावा :**

१. प्रकल्पप्रवर्तकाने प्रकल्पातून निर्माण होणाऱ्या सांडपाण्यावर प्रक्रिया करण्याकरिता आवश्यक क्षमतेची सयंत्रणा व विल्हेवाट सुविधा पुरवाव्यात. तसेच जल (प्रदूषण प्रतिबंध व नियंत्रण) कायदा, १९७४ अंतर्गत तरतुदींचे पालन करावे.
२. प्रकल्पप्रवर्तकाने वायुउत्सर्जनाच्या स्रोताजवळ पुरेशा स्वरुपाची हवा प्रदूषण नियंत्रण सयंत्रणा बसविणे, तसेच हवा (प्रदूषण प्रतिबंध व नियंत्रण) कायदा, १९८१ अंतर्गत तरतुदींचे पालन करावे.
३. सांडपाणी व उत्सर्जित हवा यातील प्रदुषके प्रमाणापेक्षा जास्त उत्सर्जन झाल्यामुळे सभोवतालच्या कोणत्याही पर्यावरणाचा न्हास झाल्यास व संमतीपत्रातील अटींचे उल्लंघन झाल्यास त्यावरील उपाय व पुनर्स्थापना करण्याची जबाबदारी पुर्णतः प्रकल्पप्रवर्तकाची असेल.

**संकीर्ण :**

१. अस्तित्वातील आरएमसी प्रकल्प, जे नियमांचे पालन करत नाहीत व जे जुन्या पद्धती (Star Type) ने उभारण्यात आलेले आहेत, अशा प्रकल्पधारकांनी आपले आरएमसी प्रकल्प एक वर्षांच्या आत मोडीत काढावे. तसेच अस्तित्वात असणारी इतर आरएमसी प्लान्ट धारकांनी उपरोक्त मार्गदर्शक तत्वांची अंमलबजावणी एका वर्षांच्या कालावधीमध्ये करावी. ज्या आरएमसी प्लान्टधारकांकडे म.प्र.नि.मंडळाचे वैध संमतीपत्र आहे, त्यांचे संमतीपत्र एक वर्षांच्या आत उपरोक्त मार्गदर्शक तत्त्वानुसार सुधारित करून घ्यावे.
२. आरएमसी प्लान्ट फक्त दिवसा चालविण्यात यावेत. दिवसाची वेळ सकाळी ०६:०० ते रात्री १०:०० अशी विचारात घेण्यात यावी. अधिसूचित औद्योगिक क्षेत्र आणि स्थानिक स्वराज्य संस्थेच्या बाहेरील आरएमसी प्लान्ट यांना सदरची अट बंधनकारक नाही.
३. आरएमसी / बॅचिंग प्रकल्पाकरिता म.प्र.नि.मंडळ अधिक कडक निकष लागू करू शकते.
४. स्थानिक स्वराज्य संस्था व विशेष नियोजन प्राधिकरण आरएमसी प्लान्ट धारकांच्या समुहासाठी स्थान निश्चित करू शकतात. सदर अधिसूचना मा.अध्यक्ष, म.प्र.नि.मंडळ, मुंबई यांच्या मान्यतेने निर्गमित करण्यात येत आहे.



*J. P. Dongarive*

दिनांक ७ नोव्हेंबर २०१६.

डॉ. पी. अनबलगन, भा.प्र.से.  
सदस्य सचिव

**MAHARASHTRA POLLUTION CONTROL BOARD, MUMBAI**

**The Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra**

**NOTIFICATION**

No. MPCB/AS(T)/TB/B-4363.—In exercise of the powers conferred under sub-section (1) of section 54 read with clause (z) of sub-section (2) of the said section and sub-section (1) Sub clause (b) & (h) of section 17 of the Air (Prevention & Control of Pollution) Act, 1981 & Sub Section (1), Sub Clause (n) and (o) of 17 of the Water (Prevention & Control of Pollution) Act, 1974, the State Govt. after consultation with the Maharashtra Pollution Control Board hereby notifies the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC's in the state of Maharashtra, the Environmental norms to be imposed on RMCs for additional control measures to be imposed to abate/mitigate pollution, to protect public health in the surrounding areas.

**DEFINITION :**

- (i) **Ready Mix Concrete (RMC) :** Ready-mix concrete is concrete that is manufactured in a factory or batching plant, according to a set recipe, and then delivered to a work site, by truck mounted in-transit mixers.
- (ii) **Commercial Plant :** A concrete batching plant set up for the purpose of supply of RMC to customers who require this for their construction.
- (iii) **Captive Plant :** A Concrete Batching Plant which has been set up by RMC manufacturer or contractor or any other for the sole purpose to supply RMC to a dedicated project site.

**A. APPLICABILITY -**

- (i) The RMC Plants are covered under the consent management regime of the Maharashtra Pollution Control Board.
- (ii) The permissions / grant of NOC shall be issued by the concerned local body/appropriate planning authority.

**B. SITTING CRITERIA-**

The following sitting criteria shall be considered for establishment of RMC Plant.

1. For commercial plant a buffer zone of approximately 100 m distance from human habitation of 1000 souls or more and major road (National/ State Highway, MDRs, main roads in city areas) shall be maintained.
2. For captive plant for the specific project, the location of RMC can be inside the project premises.
3. Commercial RMC plant should not be located within 200 m from schools, colleges, hospitals and courts.
4. The project proponent should comply with other locational statutory requirements in force such as DC Rules etc., while obtaining Consent to Establish from the Maharashtra Pollution Control Board.

**C. ENVIRONMENTAL ASSESSMENT :**

The following factors shall be taken into consideration for environmental assessment.

- (i) The Material handled *viz.* sand, aggregates, fly ash, cement and additives and their Storage arrangements along with capacity shall be specified.
- (ii) To carry out meteorological study specifically wind directions and accordingly prepare plan to control of fugitive emissions / dust particles and suppression system.



*J. D. Dongardive*

**D. Pollution control measures:****(a) Air Pollution Control :****(i) In-house measures ;**

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following
  - Barricading all around the periphery of the plot boundary with height of minimum 20 feet or 5 feet above free fall air emission area, whichever is higher with appropriate material. Same may extend above with netlon clothing whenever required.
  - Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
  - Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area up to about 20m height.
3. Internal work area shall be, cement concreted/Asphalted.
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out, with industrial vacuum cleaner.
5. Two level tyre washing facility shall be provided at entry and exit points, for transit mixture vehicle.

**(ii) Raw material storage & handling ;**

1. Storage silos of cement & fly-ash shall be equipped with adequate capacity of dust Collection system such as multi- cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at transfer points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag house, so as to limit dust emissions.
6. Storage area of sand & aggregate shall be equipped with roof top water sprinkler system.
7. The operation of the plant shall be interlocked with air pollution control devices.
8. Alternative power supply system, should cover both the production and Air pollution control system.

**(iii) The unit shall monitor ambient air quality at the plot boundary and meet the following ambient air quality standards (24 hours Average)**

Particulate Matter PM 10	Not to Exceed	100 $\mu\text{g}/\text{m}^3$
Particulate Matter PM 2.5	Not to Exceed	60 $\mu\text{g}/\text{m}^3$

(a) Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.

(b) Captive plant shall carry out ambient air quality monitoring twice in a week for 24 hours.



महाराष्ट्र शासन राजपत्र भाग चार-क, गुरुवार ते बुधवार, नोव्हेंबर १०-१६, २०१६/कार्तिक १९-२५, शके १९३८

(b) **Water pollution control measures;**

- (I) The waste water generated from the sources like Batching Plant washing, Transit Mixer washing, Vehicle tyre washing and floor washing area shall be collected through well designed drainage system in a collection tank and the same shall be treated by providing comprehensive treatment system as is warranted to meet the disposal standards mentioned below.

**Standards of the treated effluent Quality**

Sr. No. (1)	Parameter (2)	Concentration (3)	Limits (4)
1	pH	Between	5.5 to 9.0
2	Oil & Grease	Not to exceed	10 mg/l
3	Suspended Solids	Not to exceed	100 mg/l.
4	BOD-3 days	Not to exceed	30 mg/l.
5	COD	Not to exceed	150 mg/l.
6	TDS	Not to exceed	2100 mg/l

- (II) The treated effluent shall be reused in the process, water sprinkling system or gardening / plantation only. There should not any discharge of effluent from the plant.

(c) **Noise pollution Control Measures :**

Ready mix concrete industry shall comply with the provisions under the Noise pollution (Regulation and Control) Rule 2000, to control Noise Pollution.

(d) **Solid waste treatment and disposal ;**

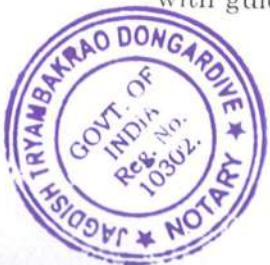
Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

**E. The following conditions shall be incorporated in the consent :**

1. The authority shall provide adequate water treatment and disposal facility for generated effluent from their activity .They shall comply with provisions under the Water (Prevention and Control of Pollution) Act, 1974.
2. The authority shall provide adequate Air pollution control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conditions prescribed.
3. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in excess of the standards being discharged/emitted in to the environment and violation of consent conditions and thereby causing environmental pollution.

**Miscellaneous :**

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.



P. P. Dongardive

महाराष्ट्र शासन राजपत्र भाग चार-क, गुरुवार ते बुधवार, नोव्हेंबर १०-१६, २०१६/कार्तिक १९-२५, शके १९३८

९

2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
  3. The Maharashtra Pollution Control Board may make the standards stringent for the RMC / batching plants.
  4. Urban local bodies/ special planning authority can locate all such RMC plants in cluster.
- This notification is issued with the approval of Hon'ble Chairman of the Board.

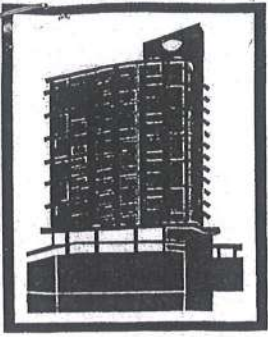
dated 7th November 2016.

DR. P. ANBALAGAN,  
IAS, Member Secretary.



P. P. Das





# The Corner Co-op. Housing Society Ltd.

(REGN. NO.: MUM / WR-N / HSG / TC / 15695 / 2016-17 DATED 19-1-2017)

SHM/23.10.2023

Date 25/10/2023



To  
The Municipal Commissioner  
2<sup>nd</sup> floor, M.C.G.M. Head Office  
Mahapalika Marg  
Fort, Mumbai 400 001

Sub: Environment pollution due to nuisance created by RMC Plant and  
BMC Clean up Dumper Trucks parking in open area at Link  
Road, Borivli (West), Mumbai

Ref: Circular issued u/No. CHE/DP/214/GEN dt. 15.09.2023

Respected Sir,

We enclose herewith the Circular issued u/No. CHE/DP/214/GEN dt. 15.09.2023 with respect to Measures to be taken to control the Environmental pollution due to Building construction activities. This Circular is for Building construction activities however it also has relevance to environment pollution caused by RMC Plant located in the surrounding residential areas.

We would like to bring to your notice the serious concerns of the residents who are deprived from fundamental rights under Article 21 of the Indian Constitution Act – Right to life and environment i.e. right to healthy environment. The Ready Mix Concrete (RMC) Plant of Ultratech Cement located in close vicinity of residential area at Link Road, Near Eksar Metro Station, Borivli (West), Mumbai 400 103 has created severe health problems to the residents of the neighbourhood. The prolonged exposure to pollutants and noise has resulted in serious health issues which includes respiratory problems, hearing problems, skin allergies, eye irritation and lack of sleep etc. and it is affecting quality of life.

In our case, the RMC Plant is situated at just 80 to 100 meters distance from where we live and they do not follow any rules or measures to control environmental pollution. The RMC Plant of cement has been erected on the reserved land in non-development zone. We do not know if the RMC Plant is having the required permissions or not. Kindly give us the details if the permission is granted.

Adding to the problem of air pollution and noise pollution is "BMC Clean Up Dumper Trucks" are parking in the open space, which is not paved. When

*P.P. Doge*

the Dumper Trucks pass through the area, dust particles fly all around and you can see the amount of dust collected on the cars parked in the open garage.

We are enclosing copy of the Circular and photograph taken from the Building terrace which shows that there is no proper maintenance as mentioned in the Circular and no measures are taken to reduce the sound level. We are facing noise pollution and air pollution due to continuous dust flying in the air as trucks pass up and down the whole day and night. Even the ground floor of the surrounding buildings and the vehicles parked on the road are covered with cement dust.

The RMC Plant is working the whole night till morning with a harsh sound which is heavy noise pollution causing anxiety and panic to the senior citizens. In most of the surrounding Buildings, there are around 50% senior citizens and at night due to the noise pollution caused by the RMC Plant, it is difficult to get a sound sleep.

Since the air pollution affects all, the surrounding locality people and adjoining Society Members have taken strong objection against the RMC Plant to various Govt. authorities asking them not to allow the Plant, but till today there is no result.

Besides, this very heavy pollution in the air affects the health of all especially old senior citizens, young children, small babies and persons suffering from any disease are the victims of pollution causing them severe health problem.

There are 3 Hospitals nearby the RMC Plant about 80 to 120 mts. distance. The RMC Plant is not of approvable nature within 200 mts. distance of Hospital.

We therefore request Your Honour to arrange for technical / professional persons from Environment, Pollution and Health Departments to take a site visit and find out the reality.

We request you to please relocate the RMC Plant so we can all live in pollution free environment and breathe clean air which is our right.

Thanking you,

Members of "The Corner" Society

1. Dutta

3. A.V. Patel.

5. ~~Rodrigues~~

7. ~~P. S.~~

9.



2. ~~Smriti~~

11. ~~Veena A. Gupta~~

4. ~~B. S.~~

6. ~~Shree~~

8. ~~Amita~~

10. ~~Ashy~~

p.p. Don

Encl: Circular and photograph

11 - Keena A. Bapla

12 - Achita Gupta

13 - Uvas

14 - Waman

15 - Shankar

16 - D. J. Bhatnagar

17 - S. D. Patel

18 - A. H.

19 - M. R. Patel

20 - SS

21 - Beed

22 - Patil

23 - Divya

24 - Kam

25 - Sharma

26 - Joshi

27 - Sharma

28 - [Signature]

29 - B. Chatur

30 - Bhuma Gala

31 - G. A. S.

32 - Kamraji

33 - Patil

34 - Patil

35 - D. P. Vira

36 - Dehad

37 - Bobby Shah

38 - Rekha H. Mehta

39 - [Signature]

40 - A. H. Mehta

41 - H. F. Mehta

42 - A. P. Doshi

43 - [Signature]

44 - [Signature]



[Handwritten Signature]

**BRIHANMUMBAI MUNICIPAL CORPORATION**

No. CHE/DP/214/GEN Date 15/09/2023

**CIRCULAR**

Subject : Measures to be taken to control the environmental pollution due to Building Construction activities.

Reference : Hon'ble M.C.'s order dated 13.03.2023.

Various types of constructions and infrastructure projects are in progress in Mumbai. It is observed that these projects create adverse effect on environment in the form of dust, noise and vibration, etc. In order to prevent and control the environmental pollution, BMC has set up Mumbai Air Pollution Litigation Plan. The guidelines provided in this Plan are mandatorily to be undertaken by all the ongoing and proposed Building Construction works.

In view of above, all Project Proponents to whom development permissions are issued under Chief Engineer (Development Plan), shall follow the following instructions scrupulously.

1. Mandatory Form for Building Construction activity to control Air Pollution along with supporting documents / site photographs shall be uploaded on online AUTODCR System, for which separate tab is already provided.
2. **Demolition of Existing Structure :**
  - i) Erection of continuous Dust or Wind Breaking Tin / Metal Sheet of more than 20 Feet Height around the periphery of entire Construction Project Site.
  - ii) Tarpaulin/Green Cloth / Jute Sheet to be used on scaffolding covering an entire area under demolition structure.  
-- Regular cleaning of Tarpaulin or Jute Sheet to be undertaken.
  - iii) Avoid on-site Crushing & Hammering of Demolition Material.
  - iv) Water Sprinkling shall be continuously carried out so that the Debris shall remain in wet condition.
  - v) Water Fogging should be carried out during the Excavation and Loading and unloading of material.
  - vi) C & D waste generated within the premises / site of work is transported to the designated unloading site strictly as per the BMC approved C & D Waste Management Plan.
3. **Excavation :**
  - i) During the start of the Excavation, soil strata shall be suitably watered / water sprinkled from time to time.
  - ii) Water Fogging should be carried out during the Excavation, Loading & Unloading of material.

*[Handwritten Signature]*

During Construction :

- 4.
- i) Erection of continuous Dust or Wind Breaking Tin / Metal Sheet of more than 20 Feet Height around the periphery of entire Construction Project Site.
  - ii) Tarpaulin / Green Cloth / Jute Sheet to be mandatorily used to cover the floor where any construction activity is in progress and two floors below it.

Regular Cleaning of Tarpaulin or Jute Sheet to be undertaken.

5. Storage of Construction and Demolition Material :

- i) Loose Soil, Sand, Construction Materials and Debris of any kind and quantity should be stored in the demarcated / dedicated area, properly barricaded and fully covered / enclosed / protected with tarpaulin.
- ii) Complete Ban on dumping of Construction Material and Debris on Public Roads, Footpaths, Pavements & Open Area.
- iii) Appropriate dust extraction system with appropriate Air Pollution Control Technology to be provided, if required.

6. Super Structure Construction :

- i) Chutes, Skips and Transfer Point used for dropping / transfer of material shall be enclosed and should be properly operated and maintained to avoid emission and spillage.
- ii) Water Sprinkling and Water Fogging should be carried out during construction and super structure construction activity, material handling operations, loading as well as unloading of material.
- iii) Grinding, cutting, drilling, sawing and trimming should be carried out in enclosed area and Water Sprinkling and Water Fogging to be used.
- iv) Mixing and manual bathing of concrete at the site should be avoided. However, in unavoidable circumstances, it should be done in an enclosed / confined area.
- v) Mixing of materials for plaster should be undertaken in enclosed / confined area.

7. Transportation (Vehicles carrying construction material and construction debris & other Vehicles) :

- i) Inside the project premises, vehicle movement should be shown and should be carried out only on fixed route. The fixed route should be paved or hard top and regularly sprinkled with water.
- ii) All vehicles should be thoroughly cleaned after unloading of material.
- iii) All vehicles carrying material should be fully covered and protected so as to ensure dust from construction material or debris does not become air-borne during transportation.



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On failure of compliance, Warning Letter to be issued to Project Proponent for rectification / compliance within a week.

Pursuant to the Warning Letter if the contractor fails to comply or show negligence towards adoption and enforcement of guidelines, then further Penal action as per provisions of MMC/ MRTTP Act including issuing stop work notice shall be initiated.

The concerned Assistant Engineer (Building Proposal) shall coordinate with the concerned Assistant Engineer (Building & Factory) of Ward as per Task Force constituted as mentioned in Air Pollution Mitigation Plan approved by the Hon' Municipal Commissioner vide above reference, to achieve objectives of ward level task force.

The concerned Executive Engineer (Building Proposal) shall visit site randomly minimum one site weekly for above.

The concerned Zonal Dy. Chief Engineer (Building Proposal) shall monitor the above action plan and submit the report fortnightly to Chief Engineer (Development Plan).

*14/12*  
Chief Engineer  
(Development Plan)



*J. J. Dongardive*

- iv) All vehicles carrying material should mandatorily obtain Pollution under Control Certificate (PUC) and shall produce it as and when asked.
- v) All vehicles carrying material should be loaded in proper manner to avoid spillage and overloading.
- vi) After loading and unloading of material, two level tyre washing facility shall be provided at all exit points. The waste water generated shall be collected and treated / reused in construction process before disposal.
- vii) C & D Waste generated within the premises / site of work shall be transported to the designated unloading site strictly as per the BMC approved C & D Waste Management Plan.

8. **Others :**

- i) Only after mild water sprinkling - Brushing, Brooming and Sweeping should be undertaken on daily basis. Daily Cleaning to be carried out at Entry & Exit of Gate and nearby Roads for removal of Dust. If possible, vacuum sweeping be carried out at Dust Laden areas / routes.
- ii) Other unpaved surfaces and areas with loose soil should be adequately water sprinkled.
- iii) Use of Green Walls, Screens, Other Vegetation Barriers and any other innovative dust minimizing technologies.
- iv) DG Set (if installed) to be complied with CPCB / MPCB Standards. If possible, Temporary Power Supply connections to be obtained.
- v) Mandatorily use of Personal Protective Equipment (PPE) - Mask, Goggles, etc.
- vi) All Project attracting Environmental Clearance shall carry out Third Party Ambient Air Monitoring every fortnightly from NABL / MoEF & CC Laboratory.
- vii) Complete Ban on use of New / Discarded Wood and / or Wood Products by construction workers, security guards, etc. as a cooking fuel or bonfires to prevent open burning.
- viii) Discarded Wood and / or Wood Products from Construction and Demolition Activity to be disposed off in scientific manner to avoid the open burning.

The above instructions shall be followed with immediate effect by the Project Proponent and concerned Architect/ L.S. shall submit self-certification complying on above guidelines on weekly basis on online AUTODCR System.

The concerned Sub-Engineer shall visit randomly, minimum 3 sites weekly, for verifying compliance.



*A. J. Das*

BRIHANMUMBAI MUNICIPAL CORPORATION

Subject : Guidelines for Air Pollution Mitigation.



- (1) All the project proponents to ensure that at least 35 feet high tin / metal sheets shall be erected around the periphery of construction projects having height more than 70 mtr.
- (2) All construction layouts having area more than 1(one) acre shall have tin / metal sheet erected of height 35 feet at least around periphery of the construction project sites and for construction sites, less than 1 (one) acre, the tin / metal sheet height shall be 25 feet at least.
- (3) All the buildings under construction shall be compulsorily enclosed by green cloth / jute sheet / tarpaulin from all sides.
- (4) All the structures under demolition shall be covered with tarpaulin / green cloth / jute sheet from top to bottom. There shall be continuous sprinkling / spraying of water during the process of demolishing of the structure.
- (5) It shall be ensured that water fogging shall be carried out during loading and unloading of materials at the construction sites (use of stationary/ mobile anti-smog guns).
- (6) The water sprinkling shall be done on debris / earth material etc. which are prone to generate air borne particulate matters at all construction sites without fail.
- (7) All vehicles carrying construction materials shall be fully covered (i.e. from top and all sides) so that construction material or debris does not become airborne during transportation and the vehicle shall not be overloaded to avoid any spillage from the vehicle.
- (8) All construction sites shall install CCTV cameras along the periphery of their work sites to ensure that vehicles are plying after cleaning tyres and are not overloaded .

*J. P. Dongardume*

- (9) All construction sites to deploy sensor based air pollution monitors at work sites and act immediately on observing pollution levels exceeding the limit. This monitoring shall be made available for inspection to BMC authorities as and when demanded.
- (10) All the work sites shall ensure that the grinding, cutting, drilling, sawing and trimming work is carried out in enclosed area and water sprinkler / water fogging is continuously done while working to avoid escape of fugitive air.
- (11) All the construction sites shall ensure that C & D (Construction and Demolition) waste generated within the premises / site of work is transported to designated unloading site strictly as per BMC's C & D Waste Management Plan. After unloading the debris, the vehicle shall be washed and cleaned thoroughly.
- (12) All vehicles carrying materials shall have valid PUC certificates and the same shall be produced as and when asked for by competent authorities.
- (13) All the construction personnel / managers shall mandatorily wear personal protective equipment such as masks, goggles, helmets, etc.
- (14) All the BMC worksites like bridges and flyovers shall have barricading of 25 feet.
- (15) All the metro works above ground shall be covered with barricading of 25 feet height. The construction site shall be covered with tarpaulin / green cloth / jute sheet. The smog guns / water sprinklers shall be used during the construction work.
- (16) The mitigation measures suggested as above shall be mandatorily observed by other agencies like SRA, MHADA, MIDC, MSRDC, MMRDA, BPT, Airport Authority of India, Railways, Govt. or Semi Govt. authorities and private construction sites.
- (17) All Asstt. Commissioners in charge of Wards shall arrange to deploy special squads to prevent illegal C & D dumping at late night.



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- (18) All Asstt. Commissioners in charge of Wards shall deploy squads for air pollution mitigation enforcement comprising of :-
- i) Two (Ward) engineers
  - ii) One Policeman
  - iii) One marshall
  - iv) Vehicle



Each squad shall be headed by one senior officer from the Ward.

The formation and deployment of these squads at Ward level shall be done immediately.

The number of squads Ward-wise shall be as follows :-

- a) Smaller wards – 2 squads each ward
  - b) Middle size wards – 4 squads each ward
  - c) Larger size wards – 6 squads each ward.
- (19) The enforcement squad shall visit the premises and videograph the worksite. If it is observed that the worksite is not adhering to above stated provisions, stringent action such as issue of Stop Work notice and/or sealing of worksite shall be taken immediately.
- (20) The timeline for procurement of sprinklers shall be 15 days and for procurement of smog guns shall be 30 days from issuance of this circular. All the project proponent / contractors shall abide by the above timelines without fail.
- (21) The vehicles carrying construction material or C & D material, if found not adhering to above stated provisions, shall be seized and impounded.
- (22) The Transport Commissioner shall take action against overloading of vehicle, uncovered vehicles, vehicles spilling construction materials on roads and the heavy duty diesel vehicles which are more than 8 years old shall be strictly prohibited in Mumbai jurisdiction.
- (23) MPCB shall monitor the air pollution emitted from the industries such as BPCL, HPCL, RCF, Tata Power, industries in nearby MIDC area etc. daily for next one month and take appropriate action. The daily monitoring data shall be shared with AMC (City) and A.M.C.(W.S.).

*P. P. Dor.*

- (24) All builders / Developers shall engage only those vehicles which possess vehicles tracking system installed on them.
- (25) The loose soil, sand, construction materials and debris of any kind and quantity shall be stored in demarcated / dedicated area and properly barricaded, fully covered / enclosed / protected with tarpaulins. It shall be ensured that there is no dumping of construction material and debris on public roads, footpaths, pavements and open area.
- (26) Vehicle tyre washing facility shall be provided at all exit points of construction sites. It shall be ensured that daily cleaning is carried out of major roads for removal of dust by using vacuum sweeping or water sprinkling, brushing, brooming and sweeping. This work may be outsourced to ensure wide and fast coverage of all major roads in one month's time.
- (27) There shall be complete ban on open burning anywhere in the geographical area under BMC, especially garbage dumping grounds and possible sites of trash burning.



*J.P. Dongardive*

(Dr. I.S. Chahal)  
Municipal Commissioner

Annexure 12

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MAHARASHTRA POLLUTION CONTROL BOARD  
Sub-Regional Office, Mumbai-IV

Phone No. 24015269 / 24016239

Visit us at : <http://mpcb.gov.in>

Email : [sromumbai4@mpcb.gov.in](mailto:sromumbai4@mpcb.gov.in)



"Your Service is our Duty"

Kalptaru Point 1<sup>st</sup> floor,  
Sion Matunga Scheme Road  
No. 8, Infant of Sion Cercal,  
Sion (E),  
Mumbai - 400 022.

No./MPCB/SROM-IV/ 3812

Date 11/12/2023

To,  
The Corner Co-op. Housing society Ltd,  
New C.T.S No. 1491/A/1 to 4,  
Junction of Devids lane & Link Road,  
Devki Nagar, Borivali (W),  
Mumbai 400 103.



Sub: Environment pollution due to nuisance created by RMC Plant & BMC Clean Up Dumper Trucks parking in open area at Link Road, Borivali (West), Mumbai

Ref: 1) Your complaint dated 25/10/2023  
2) letter communicated to Assistant commissioner, Municipal Corporation Greater Mumbai, R/C ward F. P. No. - 44, T.P. S. No. -1, Chandawarkar Road, Borivali (W), dated 24/11/2023

Sir / Madam,

With reference to above subject, Board has received your complaint regarding Environment pollution due to nuisance created by RMC Plant & BMC Clean Up Dumper Trucks parking in open area at Link Road, Borivali (West), Mumbai.

In this regard, it is communicated that Board officials visited to M/s. N.N. Enterprises, Ready Mix Concrete located at CTS No. 1490 of village Eksar north Borivali West, Mumbai for verification & observed non compliances. Vide letter dated 01/12/2023 Board has forfeited Bank guarantee of Rs. 50,000/- & obtained new bank guarantee of Rs. 1,00,000/- towards upgradation of existing pollution system.

Further, vide letter dated 24/11/2023 Board has requested Assistant Commissioner, MCGM R / central ward to initiate appropriate action as per provision of MCGM regulation against said RMC & BMC 'Clean UP' dumpers. (Copy enclosed.)

This is for your information please.

*(Signature)*  
(A.S.Nandvate)  
Sub- Regional Officer,

Mumbai-IV

Copy Submitted for information to:-

1. Assistant commissioner, Municipal Corporation Greater Mumbai, R/C ward F. P. No. - 44, T.P. S. No. -1, Chandawarkar Road, Borivali (W), Mumbai 400 092 -
2. Regional Officer, MPCB, Mumbai.
3. The Police Inspector - Borivali Police Station, S. V. Road, opp. Railway Station, Borivali West, Mumbai, 400092. Phone: 022 2893 0145 with request to initiate appropriate action against illegal BMC 'Clean Up' vehicles being parked & creating nuisance to nearby Residents. The ATR thereof shall be communicated to complainant directly.

*(Signature)* 31

MAHARASHTRA POLLUTION CONTROL BOARD  
Sub-Regional Office, Mumbai-IV

Phone No. 24015269 / 24016239  
Visit us at : <http://mpcb.gov.in>  
Email : sromumbai4@mpcb.gov.in

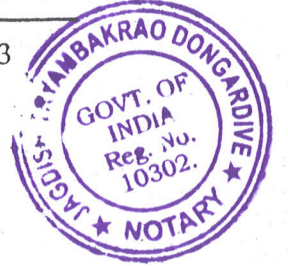


"Your Service is our Duty"

Kalptaru Point 1<sup>st</sup> floor,  
Sion Matunga Scheme Road  
No. 8, Infant of Sion Cercal,  
Sion (E),  
Mumbai – 400 022.

No./MPCB/SROM-IV/ 3757

Date 24/11/2023



To,  
Assistant commissioner,  
Municipal Corporation Greater Mumbai,  
R/C ward F. P. No. - 44, T.P. S. No. -1,  
Chandawarkar Road, Borivali (W),  
Mumbai 400 092

- Sub: Environment pollution due to nuisance created by RMC Plant & BMC Clean Up Dumper Trucks parking in open area at Link Road, Borivali (West), Mumbai
- Ref : 1) Complaint made by The Corner Co-op. Housing society Ltd on dated 25/10/2023  
2) Complaint made by Shri. Ramesh Patel on dated 07/11/2023

Sir / Madam,

With reference to above subject, please find attachment herewith complaint made by The Corner Co-op. Housing society Ltd on dated 25/10/2023 & Shri. Ramesh Patel on dated 07/11/2023 regarding Environment pollution due to nuisance created by RMC Plant & BMC Clean Up Dumper Trucks parking in open area at Link Road, Borivali (West), Mumbai.

You are hereby requested to initiate appropriate action as per the provisions of MCGM regulations. The action taken report in this regard shall be communicated directly to complainant along with copy to this office.

(A.S.Nandvate)

Sub-Regional Officer, Mumbai-IV

Copy Submitted for information to:-

1. Regional Officer, MPCB, Mumbai.
2. The Police Inspector – Borivali Police Station, S. V. Road, opp. Railway Station, Borivali West, Mumbai, 400092. Phone: 022 2893 0145 with request to initiate appropriate action against illegal BMC 'Clean Up' vehicles being parked & creating nuisance to nearby Residents. The ATR thereof shall be communicated to complainant directly.


Copy to :

1. The Corner Co-op. Housing society Ltd, New C.T.S> No. 1491/A/1 to 4, Junction of Devidas lane & Link Road, Devki Nagar, Borivali (W), Mumbai 400 103.
2. Shri. Ramesh Patel, swati Building, Devidas Lane, Junction of Link Road, Borivali (West), Mumbai 400 103.

o/c

A.P. Doshi

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2nd - 4th Floor
Fax: 24024068 / 24023515		Opp. Cine Planet Cinema,
Website: <a href="http://mpcb.gov.in">http://mpcb.gov.in</a>		Near Sion Circle, Sion (E)
E-mail: ast@mpcb.gov.in		Mumbai-400 022.

No. BO/MPCB/AS(T)/Circular/B-24-1008 - FTS - 084-9

Date: 08 /10/2024

CIRCULAR

**Sub: Categorization of Ready-Mix Concrete Plants from category G -37 to O-90.**

- Ref:**
- 1) Modified directions u/s 18(1) (b) of the Water (P&CP), Act 1974, u/s 16 (2)(c) of the Air (P&CP) Act, 1981 regarding Harmonization of classification of industrial sectors under RED/ ORANGE/ GREEN/ WHITE categories
  - 2) Minutes of 9<sup>th</sup> Categorization Committee meeting of 2024-2025 held on 1 /10/2024.

Central Pollution Control Board has issued Modified directions u/s 18(1) (b) of the Water (P&CP), Act 1974, u/s 16 (2)(c) of the Air (P&CP) Act, 1981 regarding Harmonization of classification of industrial sectors under RED/ORANGE/GREEN/WHITE categories, wherein, Ready-Mix Concrete Plants are categorized under Green category under Sr. No. G-37 & Original Sr. No. G-72.

Hon'ble High Court, Bombay has passed various orders on 31/10/2023, 06/01/2023, 10/11/2023, 11/12/2023, 06/02/2024, 18/03/2024 & 20/06/2024 in the Suo Moto PIL No. 3 of 2023 by taking Suo Moto cognizance of the deteriorating air quality in Mumbai and surrounding areas as reported in various newspaper articles.

At present, urbanization is taking place on a large scale in the state of Maharashtra. Construction is a major part of this urbanization and Ready-Mix Concrete (RMC) industries are essential for this. RMC plants located in the city are one of the sources of air pollution.

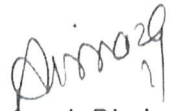
Considering, issue regarding classification of RMC units which was deliberated during various internal meetings of MPCB wrt deteriorating air quality in Mumbai and surrounding areas & decided to refer the proposal to Industry categorization committee constituted by the Board.



A. A. 15082

Accordingly, the proposal for categorization of RMC units was discussed before 9th Categorization Committee meeting of 2024-2025 held on 1 /10/2024 & the committee has decided to categorize Ready-Mix Concrete units from Green Category to Orange Category (Sr. No. G-37 to Sr. No O-90).

All the Regional Officers & Sub Regional Officers of the Board should implement this circular scrupulously without fail & accordingly amend the consents of Ready-Mix Concrete units in their jurisdiction from Green category to Orange category within 1 month period, failing which the existing consents of RMC units accorded in Green category shall be deemed as cancelled.

  
(Dr Avinash Dhakne, IAS)  
Member Secretary

Copy submitted to: The Hon'ble Chairman, MPC Board Mumbai- for favor of information.

Copy to:

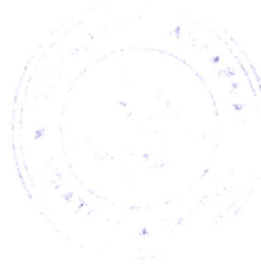
1. All HODs, MPC Board Mumbai. - For information & necessary action

Copy to:

1. All Regional Officer, MPC Board. They are directed to ensure that the above Circular shall be brought to the notice of all Ready Mix Concrete units in their jurisdiction & give wide publicity and immediately implement the same by issuing amendment in consent.
2. All Sub-Regional Officer, MPC Board. They are directed to ensure that the above Circular shall be brought to the notice of all Ready Mix Concrete units in their jurisdiction & give wide publicity and immediately implement the same by issuing amendment in consent.
3. SO/EIC- He is directed to host the circular on Board's website & make necessary changes on portal to change the category of RMC units from G-37 to O-90.



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# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701  
Fax: 24024068 / 24023515  
Website: <http://mpcb.mah.nic.in>  
E-mail: [jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in)



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor  
Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E)  
Mumbai-400 022.

No: BO/JD(APC)/RMC/TB-3/B- 00 95

Date: 27/11/2024

## CIRCULAR

**Sub:** Implementation of the Guidelines for Ready Mix Concrete Plants (RMC) for sitting criteria in Mumbai Metropolitan Region (MMR) in the State of Maharashtra.

- Ref:** - 1) Notification dated 7/11/2016 regd. Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria in the State of Maharashtra
- 2) Circular dated 08/10/2024 issued by MPCB for categorization of RMC Plants.
- 3) Notification dated 27/11/2024 issued by MPCB regd. Guidelines for Ready Mix Concrete Plants (RMC) for sitting criteria in Mumbai Metropolitan Region (MMR).

Maharashtra Pollution Control Board had issued Notification dated 7/11/2016 regd. Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria was applicable for the entire State of Maharashtra.

Now, the Maharashtra Pollution Control Board has issued Notification dated 27/11/2024 regarding Guidelines for Ready Mix Concrete Plants (RMC) for sitting criteria, which will be applicable only for the Mumbai Metropolitan Region area in the State of Maharashtra and the Notification dated 7/11/2016 is applicable for the rest of Maharashtra. A copy of the Notification dated 27/11/2024 is enclosed for necessary compliance.

All Regional Officers and Sub Regional Officers are hereby directed to ensure the implementation of the aforesaid Notification dated 27/11/2024 for establishment and operation of Ready Mix Plants and communicate the same to all RMC plants, Associations as per your jurisdictions for necessary action.

This Notification is applicable from the date of issuance of this Notification.



*J. P. Dongardive*

*(Dr. Aninash Dhakne, IAS)*  
Member Secretary

Copy to : JD (APC)/ JD (WPC)/IAS(T)/ PSO/ RO(BMW)/ RO(HQ)/ LO (P&L Divn.I/II), MPCB, Mumbai- For information.

Copy to: All Regional Officers and Sub Regional Officers, MPC Board- For necessary action.

Copy to: EIC Section – for hoisting on the website.

## MAHARASHTRA POLLUTION CONTROL BOARD, MUMBAI

**The Guidelines for Ready Mix Concrete Plants (RMC) for sitting criteria in Mumbai Metropolitan Region of Maharashtra.****NOTIFICATION****Date : 27/11/2024**

No. MPCB/JD(APC)/TB/B-9915- In exercise of the powers conferred under sub-section (1) of section 54 read with clause (z) of sub-section (2) and sub-section (1) Sub clause (b) & (h) of section 17 of the Air (Prevention & Control of Pollution) Act, 1981 & Sub Section (1), Sub Clause (n) and (o) of Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, the State Government, after consultation with the Maharashtra Pollution Control Board hereby notifies the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC's in Mumbai Metropolitan Region area of the Maharashtra, the Environmental norms to be imposed on RMCs for additional control measures to be imposed to abate/mitigate pollution, to protect public health in the surrounding areas.

**PREMABLE**

The Hon'ble High Court of Judicature at Bombay on its Own Motion has registered Suo-Moto Public Interest Litigation bearing No. 3/2023 on the basis of Articles published in Local Newspapers regarding deteriorating air quality in Mumbai and surrounding areas. In compliance with the various orders passed by the Hon'ble High Court in the said matter, the Maharashtra Pollution Control Board has taken various initiatives to improve air quality in MMR area.

At present, urbanization is taking place on a large scale in the state of Maharashtra. Construction is a major part of urbanization and Ready-Mix Concrete (RMC) Plants are essential for this, & RMC plants located in the city are one of the source of air pollution.

**DEFINATION:**

- (i) Ready Mix Concrete (RMC): Ready-mix concrete is concrete that is manufactured in a factory or batching plant, according to a set recipe, and then delivered to a work site, by truck mounted in-transit mixers.
- (ii) Commercial Plant: A concrete batching plant set up for the purpose of supply of RMC to customers who require this for their construction.
- (iii) Captive Plant: A Concrete Batching Plant which has been set up by RMC manufacturer or contractor or any other for the sole purpose to supply RMC to a dedicated project site.

**A. APPLICABILITY-**

- (i) RMC Plants are covered under the Consent management regime of the Maharashtra Pollution Control Board under Orange Category.
- (ii) The permissions / grant of NOC shall be issued by the concerned local body/ appropriate planning authority.

The following factors shall be taken into consideration for environmental assessment.



- (i) The Material handled viz. sand, aggregates, fly ash, cement and additives and their Storage arrangements along with capacity shall be specified.
- (ii) To carry out meteorological study specifically wind directions and accordingly prepare plan to control of fugitive emissions / dust particles and suppression system.
- (iii) A thorough environmental assessment for RMC plant should address potential impacts on air quality, water, noise levels, waste management, land use, and energy consumption. Mitigation measures such as installing dust control systems, recycling water, sourcing sustainable materials, reducing emissions, and engaging with the local community can help to minimize the plant's environmental footprint while complying with regulations and enhancing operational efficiency.

On the basis of Environmental Assessment following guidelines are prepared.

### C. SITTING CRITERIA-

#### 1). Captive Plants -

The following Sitting Criteria shall be considered for establishment of RMC Plant.

- 1) The total project land area having minimum area of 20000 sqr. Mtr. will be allowed to Establish new captive RMC plant by specific designated area of minimum 2000 sqr. Mtrs. for RMC plant.
- 2) The existing Captive Plant shall be fully covered from all sides like a box structure by using tin / similar type of material within a period of 03 months from the date of issuance of this Notification and shall submit Bank Guarantee of Rs. 10.0/- Lakh towards compliance of the same.
- 3) After possession / completion of 70% work of project for which Consent to Operate (part area) is granted, the Captive plants shall be shifted / dismantled within a period of 1 month from the premises.
- 4) The project proponent should comply with other locational statutory requirements in force such as Development Control (DC) Rules etc., while obtaining Consent to Establish from the Maharashtra Pollution Control Board.
- 5) Other conditions w.r.t. provisions of Air / Water Pollution control system shall be incorporated in the Consent to Establish/Operate.

#### 2). Commercial Plants -

- 1) New commercial plants within the jurisdiction of Municipal Corporation/ Municipal Councils areas of MMR shall be allowed only after getting approval of committee at HQ, MPCB.
- 2) New commercial plants (outside the corporation areas of MMR) shall maintain a buffer zone of approximately 500 mtr. distance from human habitation having 1000 souls or more as per census population and 500 mtrs. from major road (National/ State Highway, Major District Roads).
- 3) Commercial plants (outside the Municipal Corporation/ Municipal Councils area) should not be located within 500 mtr. from schools, colleges, hospitals and Courts.
- 4) Land required for the new Commercial RMC plant (outside the Municipal Corporation/ Municipal Councils area) shall be minimum 5000 sqr. Mtr.
- 5) All existing Captive Plants shall be fully covered from all sides like a box structure by using tin / similar type of material within a period of 03 months from the date of issuance of this Notification and shall submit Bank Guarantee of Rs. 25.0/- Lakh towards compliance of the same.



- 6) Expansion activities for the existing commercial plants are banned, if any plant apply for Consent to Establish for Expansion, it will be treated as a proposed unit.
- 7) Other conditions w.r.t. provisions of Air / Water Pollution control system shall be incorporated in the Consent to Establish/Operate.

**D. Pollution control measures:**

**(a) Air Pollution Control:**

**(i) In-house measures:**

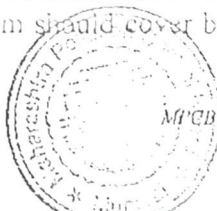
- 1) Transfer points should be covered from all the sides.
- 2) The dust containment system shall be provided incorporating either of the following -
  - Barricading all around the periphery of the plot boundary with height of minimum 30 feet, with tin or compound wall.
  - Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
  - Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 mtrs, at least 3 sides. The foliage of the trees shall adequately cover area up to about 20 feet. height.
- 3) Internal movement area shall be cement concreted /Asphalted.
- 4) Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carried out, with using compact mobile unit with vacuum system of high pressure cleaning.
- 5) Automatic two level tyre washing facility shall be provided at entry and exit points, for transit mixture vehicle.
- 6) Foggers/ Fogging system with minimum 50 mtrs of water mist fog shall be installed at all dust generating sources.
- 7) CC TV cameras shall be installed at all the entry and exist points.
- 8) Installation of Continuous Ambient Air Quality Monitoring Station (CAAQMS) for parameter PM10 & PM2.5 shall be connected to the server of MPCB.
- 9) Global Positioning System (GPS) tracking system shall be installed to all RMC carrying vehicles.
- 10) All vehicle shall be thoroughly cleaned before leaving RMC plant premises.

**(ii) Raw material storage & handling:**

- 1) Storage silos of cement & fly-ash shall be equipped with adequate capacity of dust Collection system such as multi- cyclone followed by bag house assembly.
- 2) Handling of Cement, sand, fly ash, gypsum and aggregates shall be carried out with mechanical closed system only.
- 3) Manual operations shall be permitted only in a closed shed which will be equipped with dust control system at the loading point as well as roof top secondary dust control system.
- 4) All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at transfer points dust collection system to be installed to avoid secondary fugitive emissions.
- 5) All the raw materials must be stored in closed silos /bins of adequate capacity.
- 6) Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag house, so as to limit dust emissions.
- 7) Storage area of sand & aggregate shall be equipped with roof top water sprinkler system.
- 8) The operation of the plant shall be interlocked with air pollution control devices.
- 9) Alternative power supply system should cover both the production and Air pollution control system.



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(iii) The unit shall monitor ambient air quality at the plot boundary and meet the following ambient air quality standards (24 hours Average)

Particulate Matter PM 10	Not to Exceed	100 µg/m <sup>3</sup>
Particulate Matter PM 2.5	Not to Exceed	60 µg/m <sup>3</sup>

- (a) Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises for parameters PM10 & PM2.5.
- (b) Captive plants shall carry out ambient air quality monitoring twice a week for 24 hours.

**(b) Water pollution control measures.**

- (I) The wastewater generated from the sources like washing, Transit Mixer washing, Vehicle tyre washing and floor washing area shall be collected through well designed drainage system in a collection tank and the same shall be treated by providing comprehensive treatment system as is warranted to meet the disposal standards mentioned below.

Standards of the treated effluent Quality

Sr. No.	Parameter	Concentration	Standards
1	pH	Between	5.5 to 9.0
2	Oil & Grease	Not to exceed	10 mg/l
3	Suspended Solids	Not to exceed	100 mg/l
4	BOD (3 days)	Not to exceed	30 mg/l
5	COD	Not to exceed	150 mg/l.
6	TDS	Not to exceed	2100 mg/l

- (II) The treated effluent shall be reused in the process, water sprinkling system or gardening / plantation only. There should not be any discharge of effluent from the plant outside the project premises.

**(c) Noise pollution Control Measures:**

Ready mix concrete industry shall comply with the provisions under the Noise pollution (Regulation and Control) Rule 2000, to control Noise Pollution.

**(d) Solid waste treatment and disposal:**

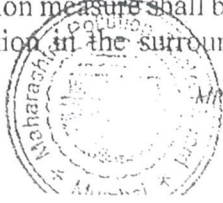
Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed of at a designated approved site (Construction & demolition waste) by local body, for debris / construction waste.

**E. The following conditions shall be incorporated in the consent:**

1. Project Proponent shall provide adequate water treatment and disposal facility for generated effluent from their activity. They shall comply with provisions under the Water (Prevention and Control of Pollution) Act, 1974.
2. Project Proponent shall provide adequate noise control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conditions prescribed.
3. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in



*J. P. Dongardine*



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excess of the standards being discharged/emitted into the environment and violation of consent conditions and thereby causing environmental pollution.

4. The captive RMC plants shall not act as a commercial plant if found acting as a commercial plant then it shall be closed permanently.
5. Operation of RMC plant shall be in daytime only. However, in notified MIDC area, notified industrial parks, outside corporation area time restrictions are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
6. The Maharashtra Pollution Control Board reserves its rights to impose any stringent standards if so required.

These guidelines are applicable with immediate effect from the date of issue of this Notification.

**These guidelines are only for MMR area of Maharashtra. The existing guidelines published vide dated 07/11/2016 remains in force in the rest of Maharashtra.**

This Notification for guidelines is issued as per the approval of the Competent Authority of MPC Board.

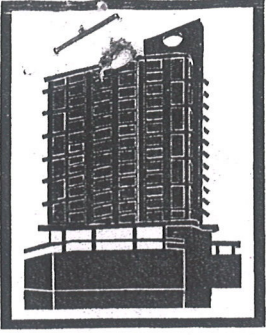
Date-27/11/2024



*(Signature)*  
 (Dr. Avinash Dhakne, IAS)  
 Member Secretary



*(Signature)*



# The Corner Co-op. Housing Society Ltd.

(REGN. NO.: MUM / WR-N / HSG / TC / 15695 / 2016-17 DATED 19-1-2017)

Date: 14.01.2025

thecornerchsl@gmail.com



To  
Respected Shri Devendra Fadnavis  
Chief Minister of Maharashtra  
6<sup>th</sup> floor, Mantralaya  
Mumbai 400 036

Sub: RMC Plant on plot bearing C.T.S. No. 1490 of Village Eksar North at Link Road, Borivli (West), Mumbai

Respected Sir,

We are giving below the brief history of the RMC Plant:

1. The Building Proposal Department of M.C.G.M. had approved the RMC Plant on the above referred property under No. P/5030/2020 with certain terms and conditions. The RMC Plant was constructed somewhere in the Year 2020. The RMC Plant is approved as temporary RMC Plant. [10]
2. The Owner had represented to the BMC that the RMC plant is required for the supply of cement for construction of Metro Line.
3. We enclose herewith the letter issued by Delhi Metro Rail Corporation Ltd. u/No. DMRC/CPM-Mumbai/1084/2016/10403 dt. 27.12.2021 that they are not taking any material from this RMC Plant. Hence, on the basis of misrepresentation, the Building Proposal Dept. has given permission to start the RMC Plant, which now should be cancelled. The RMC Plant is erected on reserved land in No Development Zone. [10]
- 4) Our society members and affected members in surrounding Societies have made various complaints time to time to Police Department on 100.
5. Objection taken by:  
**Politicians:**  
a) Mrs. Manisha Chaudhary, MLA, vide her letter dt.07.11.2023 has taken objection.

J. P. 25021



- b) Smt. Deepa G. Patil of Shiv Sena has taken objection vide her letter dt. 28.02.2021.
- c) Shri Vilas Potnis of Maharashtra Vidhan Sabha vide his letter dt. 22.02.2021 has complained to the Principal Secretary, Govt. of Maharashtra.
- d) Shri Sunil Rane, MLA, has taken two times objection in Nagpur Vidhan Sabha in December 2023.

**Hospitals:**

- a) Lotus Multi-speciality Hospital
- b) Infigo Eye Care Hospital

**Adjoining Societies:**

- a) Olive Apartments CHS Ltd.
- b) Shree Sheetal CHS Ltd.
- c) Swati CHS Ltd.
- d) Hemgiri CHS Ltd.
- e) Om Prathmesh CHS Ltd.
- f) Raj Darshan CHS Ltd.
- g) The Corner CHS Ltd.
- h) Suraj Darshan CHS Ltd.



6. To refer to Circular of MCGM (Environment Pollution)
- (i) 01.07.2021, condition No. 9 - "Access road in concrete/paved".  
The Access Road is full of Mother Earth and as trucks are moving up and down, pollution is increasing, making the road dirty in rainy season due to mud on Link Road.
- (ii) 15.09.2023 and
- (iii) 25.10.2023.
7. To refer to the Circulars issued by Pollution Dept.
- dt. (i) 07.11.2016
- (ii) 08.10.2024
- (iii) 27.11.2024 - New Guideline from MPCB (Latest Circular as per Court order):
- (a) 4000 sq. mts. Commercial Project
- (b) 500 sq. mts. away from school, college, hospital, court (nearby two hospitals - Lotus Multi-speciality Hospital and Infigo Eye Care Hospital - require 200 mts. distance away but are only 100 mts. away.
- (c) Tree plantation
- (d) Operation during daytime only from 6 am to 10 pm



*J. J. D. S.*

- (e) Box structure.
- (f) Buffer zone - as this is major road (Link Road) having Metro Railway service on Link Road, buffer zone shall be more than 200 mts. to 500 mts. Away.
- (g) No water sprinkler
- (h) Old plant
- (iv) Draft Notification (no date)

8. We have informed all the concerned Departments not to give any further permission to start operation of the RMC Plant, i.e.:

- a) Building Proposal Dept. (WS), R/North Ward
- b) Assistant Commissioner, R/N & R/S Ward
- c) Hon. Municipal Commissioner, BMC
- d) Pollution Department
- e) Fire Officer
- f) A.E. (Environment)
- g) Health Officer
- h) Local M.P./M.L.A./Corporators
- i) Health Minister, Govt. of Maharashtra.
- j) After our several letters to all concerned Pollution Control Departments, the M.P.C.B. has given some necessary guidelines to the Owner of the RMC Plant.
- k) The Owner was not following the guidelines and operated the RMC Plant during entire night hours. This was causing cement dust pollution and noise pollution. This RMC plant is older make of RMC plant causing more air pollution.
- l) After our personal Meeting with Shri Sunil Raneji, M.L.A., he raised his voice on two occasions at the Nagpur Session of Parliament.
- m) Shri Sunil Raneji, Smt. Manisha Chaudhury, Shri Harish Chheda with approx. 200 Members of surrounding housing societies took out a Morcha to the RMC Plant on 08.12.2023 to stop operation of the RMC Plant.
- n) Dust/pollution may be causing new virus HMPV, RSV and other lung related problems. In our Building, nearly 40% residents are senior citizens.
- o) Pollution caused by RMC Plant will also affect the West side Mangroves, due to cement particles in the air settling down and fully covering them with a coat of dust. This can also be seen on buses, cars and vehicles parked on the road.

9. Shri P.V. Patel, Applicant, the Owner of the RMC Plant has filed before the National Green Tribunal, WZ Bench, Pune Original Application No. 191 of 2024.



P.V. Patel

(WZ) Versus State of Maharashtra with Original application No. 207 of 2023 (WZ) i.e. The Corner C.H.S. Ltd. versus Member Secretary, MPCB & Anr. (Copy of order dt. 07.12.2024 enclosed).

We now request Your Honour to issue necessary instructions to all concerned Departments to take legal action and intervene in the matter:

- a) To prepare new policy for RMC Plants.
- b) Not to issue any permission to start the RMC Plants in Mumbai City near residential areas to solve the problem permanently once for all.

And for this act of kindness, we shall always remain highly obliged to your Honour.

Thanking you,

yours faithfully,  
For The Corner C.H.S. Ltd.

*P. P. Doshi*  
(Hon. Secretary)



Encl:

- ✓ 1. Copy of letter issued by Delhi Metro Rail Corporation Ltd. u/No. DMRC/CPM-Mumbai/1084/2016/10403 dt. 27.12.2021
2. a. Copy of MLA, Mrs. Manisha Chaudhary's objection letter dt.07.11.2023
- ✓ b. Copy of Smt. Deepa G. Patil, Shiv Sena, objection letter dt. 28.02.2021.
- ✓ c. Copy of Shri Vilas Potnis, Maharashtra Vidhan Sabha, complaint letter dt. 22.02.2021 to the Principal Secretary, Govt. of Maharashtra.
3. Copies of objection letters from adjoining Societies:
  - ✓ a) Olive Apartments CHS Ltd.
  - ✓ b) Shree Sheetal CHS Ltd.
  - ✓ c) Swati CHS Ltd.
  - ✓ d) Hemgiri CHS Ltd.
  - ✓ e) Om Prathmesh CHS Ltd.
  - ✓ ~~f) Raj Darshan CHS Ltd.~~
  - ✓ g) The Corner CHS Ltd.
  - ✓ h) Suraj Darshan CHS Ltd.
4. Copy of Circulars of MCGM Environment Pollution Dept. dt.
  - ✓ (i) 01.07.2021
  - b (ii) 15.09.2023 and
  - b (iii) 25.10.2023.



*P. P. Doshi*

5. Copy of Circulars issued by Pollution Dept. dt.

- b (i) 07.11.2016
- ✓ (ii) 08.10.2024
- ✓ (iii) 27.11.2024
- ✓ (iv) Notification (no date). draft
- (v) Letter dt 11-12-23.

6. Copies of letters written to:

- a) Building Proposal Dept. (WS), R/North Ward
- b) Assistant Commissioner, R/N & R/S Ward
- c) Hon. Municipal Commissioner, BMC
- d) Pollution Department
- e) Fire Officer
- f) A.E. (Environment)
- g) Health Officer
- h) Local M.P./M.L.A./Corporators
- i) Health Minister, Govt. of Maharashtra



7. Photo showing RMC Plant ~~has started~~ <sup>night</sup> functioning. 5/12/23 midnight-

8. Photo showing air pollution by RMC Plant dt. ~~06.01.2025~~ <sup>day</sup> functioning 22/3/22

✓ 9. Copy of ~~Order~~ <sup>order</sup> dt. 07.12.2024 ~~passed by~~ National Green Tribunal, WZ Bench, Pune.

✓ 10. RMC Plan approval (Bldg Prop)

Copy to: ✓ 11. Hospital Letter Lotul - (a)  
Indigo - (b)

- (1) Smt. Manisha Chaudhary, MLA
- (2) Shri Sunil Raneji, MLA



- 1x Gotte
- 2-x Dulla
- 3- P.K. Boste
- 4- B. Kumar
- 5- M.S. Erol
- 6- P.V. Patel
- 7- A.V. Patel
- 8- S.V. Patel
- 9- V.N. Patel
- 10- R.V. Parikh
- 11- N.B. Parikh
- 12- D.V. Parikh
- 13- U. v. Parikh
- 14- Acharya
- 15- V.A. Arupia
- 16- B. Patil
- 17- A. Patil
- 18- Pershad Patil
- 19- Aditi
- 20- As
- 21- Krishna
- 22- M. Patil
- 23- GP
- 24- M.R. Patel
- 25- Ratind Patil
- 26- B. Jadhav
- 27- Jadhav
- 28- D. B. Shah

P. P. D. D. D.



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- 41 - **145**
- 42 - V.B. Mal
- 43 - D.P. Vira
- 44 - R.S. [Signature]
- 45 - N.S. [Signature]
- 46 - B.S. [Signature]
- 47 - B.N. Shar
- 48 - [Signature]
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- 50 - [Signature]



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BEFORE THE NATIONAL GREEN  
TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 207 OF 2023  
(WZ)

The Corner Coop Housing Society Ltd.

... Applicant

Versus

Member Secretary, MPCB & Anr.

.... Respondents



*P. P. Parekh*

Affidavit of Smt Pravina P  
Doshi Applicant society

-----  
Dated 25 day of January 2025

Adv Yamuna Parekh

Adv for Applicant

1, Madhu villa, Eksar Road,  
Near Shanti Asharam. Road,  
Borivali west , Mumbai  
4000103. Mob7738655113  
Emailid:advyamunaparekh@  
gmail.com